BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO.74 of 2022 (SZ)

T.Rathnasamy,
s/o.Thayandasamy,
No.530/2A1B, Myvadi Village - II,
Krishnapuram post,
Madathukulam Taluk,
Tiruppur District.

…Applicant

Versus

1. The District Collector,
Tiruppur District,
Tiruppur and 8 others.

…Respondents

REPLY STATEMENT OF 9th RESPONDENT (K.M.S.Karuppusamy)

I, K.M.S.Karuppusamy, son of Mr.Subbaiyagounder, do hereby solemnly affirm and sincerely state as follows:

1. I am the 9th Respondent and I am well conversant with facts of the present case and thus competent to file this reply statement.

2. The 9th Respondent submits that the Application filed by the Applicant herein is false, frivolous, vexatious and unsustainable both in law and on the facts of the case. The facts of the case is set out in brief hereunder:

FACTS OF THE CASE:

3. The 9th Respondent submits that he along with one Sivaraj are the owners of land in S.F.No.481/1B of Myvadi Village, Madathukulam Taluk. In the said land, the 9th Respondent is running a quarry in the name of M/s.KMS Karuppusamy Quarry. It is submitted that the 9th Respondent herein had applied for obtaining quarrying lease and accordingly lease had been granted in favour of him under Tamil Nadu Minor Mineral Concession Rules, 1959, vide order dated 10.05.2004 bearing

x k.m.s. [signature]

Na.Ka.No.544/04/M.M.2. The said lease was granted for a period of 5 years from the date of sanction of the lease.

4. The 9th Respondent submits that, after the expiry of aforementioned lease on 09.05.2009, the said co-owner of the property S.Sivaraj had applied for procuring quarrying lease. In pursuant to this application and no-objection given by the Tahsildar, Madathukulam and Assistant Commissioner of Geology and Mining Department, Tiruppur, the 1st Respondent herein had sanctioned a lease for a period of 5 years from 2510.2010 till 24.10.2015.

5. The 9th Respondent submits that, thereafter, the 9th Respondent had again applied for obtaining the quarrying lease after the expiry of previous lease and after considering the no-objections and recommendations received from several authorities, the 1st Respondent had sanctioned the lease period for 5 years from 28.02.2020 to 27.02.2025 vide his order dated 28.02.2020 bearing Na.Ka.203/2016/Kanimam.

6. The 9th Respondent submits that M/s.KMS Karuppusamy Quarry had also obtained a consent to operate under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, from Tamilnadu Pollution Control Board vide order dated 09.07.2020 bearing proceedings No.F.1415/TPS/RS/DEE/TNPCB/TPS/A/2020 which is valid till 20.11.2024. It is further submitted that another consent to operate dated 09.07.2020 bearing proceedings No.F.1415/TPS/RS/DEE/TNPCB/TPS/W/2020 under Section 25 of the Water (Prevention and Control of Pollution) Act, 1981 and the same is valid till 20.11.2024.

PARAGRAPH WISE REBUTTAL:

7. The 9th Respondent denies the averments made in para-1 of the application. This Respondent submits that although the applicant states that he is the owner of the agricultural lands in S.F.No.530/1B of Myvadi Village, Madathukulam Taluk, the land record of S.F.No.530/1B shows that it is a Government Poromboke land. Thus, it is completely false to state that he is the owner of the agricultural land in S.F.No.530/1B and he is put to strict proof of the same. This respondent further submits that the entire cause of action of the present application fails, when he has no title to the said land in S.F.No.530/1B.

X k.m.s. kumar

8. The 9th Respondent emphatically denies all the allegations made in para – 2 of the application as false and the applicant is put to strict proof of the same. This Respondent submits that he has not made any violation of the Rules and Regulation not the circular of the 4th Respondent. It is further submitted that the 9th Respondent had laid down proper approach roads within the quarry and outside the quarry, the pathway belongs to the government where this Respondent has no right to lay down the roads. It is also pertinent here to mention that the Panchayat Madathukulam had passed a Circular proposing to lay down the approach roads belonging to them.

9. The 9th Respondent denies that contentions made in para-3 of the application and the applicant is put to strict proof of the same. This Respondent submits that it is false to state that the applicant's house is situated just 20 feet away from the pathway and his agricultural well is situated within 40 feet from the said pathway. It is pertinent here to mention that it is the 7th Respondent's land which is situated adjacent to the pathway and the applicant's property is situated approximately 81 meters, i.e, 265 feet. Moreover, the 9th Respondent submits that a bare perusal of the topo sketch of the Village would go to show that the Applicant's land is situated on the other side and much farther from this Respondent's land, which would make sufficiently evident that it is impossible for the Applicant to be affected by the dust emanating from the 9th Respondent's unit. Thus, this Applicant has suppressed the material facts and had approached this Hon'bleTribunal with unclean hands and for this reason alone, the application is liable to be dismissed.

10. The 9th Respondent denies the allegations made in para – 4 of the application. It is submitted that all the roads within the quarrying units have bilane road system and as already mentioned above the Panchayat Madathukulam had passed a Circular proposing to lay down the approach roads belonging to them.

11. The 9th Respondent denies all the averments made in para – 5 of the application. It is utter falsehood to state that there is abundant air pollution and that huge amount of dust particles are being deposited in applicant's agricultural crops and the applicant is put to strict proof of the same. As already mentioned above, this Respondent's land is situated far away from the Applicant land and at a distance where pollution is not possible. In addition to this, it is pertinent here to mention that it is false to state that the applicant's house is situated in the said land and there is dust particles all over. Although the Applicant has shown the approved building plan, the title of the land itself has been objected by the neighboring land owner as the Applicant had proposed to construct the building in the land which does not belong to him.

x k.ms. kumar

12. The 9tth Respondent denies all the allegations made in paragraphs 6 and 7 of the application. The 9th Respondent submits that the representation dated 14.05.2022 sent against this respondent is nothing but harassment as it has been falsely stated that his residential building and agricultural well is situated within 20 feet and 40 feet respectively from the mud pathway. This respondent further states that he had obtained all necessary sanctions from the 1st Respondent as well as from the Tamilnadu Pollution Control Board to run carry out the quarrying operations. While this being the case, it is completely false to state that this respondent is carrying out illegal quarrying operations. Moreover, it is submitted that the complaint was filed only against 5th respondent and this respondent has no nexus and knowledge about the illegality committed by 5th Respondent. Thus, it is completely false to state that the 9th Respondent is also carrying out illegal quarrying operation. It is submitted that this respondent is carrying out the quarrying operations only after procuring all necessary permissions and sanctions from the concerned authorities.

13. This Respondent states that all the grounds stated by the applicant are false and concocted and merely raised with an intention harass this Respondent and to stop the operation of this Respondent due to the personal disputes between the parties.

14. This Respondent states that the applicant has belatedly filed this application after the limitation period and this application is liable to be dismissed on this ground.

15. This Respondent reserves its right to file any additional reply, if necessary.

Thus, for all the reasons stated above, the present Original Application is filed without any proper evidence, based on incorrect information and with malafide intentions by intentionally suppressing and distorting the facts. Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to dismiss this Original Application with costs.

x

COUNSEL FOR 9th RESPONDENT

9th RESPONDENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO.74 of 2022 (SZ)

T.Rathnasamy,
s/o.Thayandasamy,
No.530/2A1B, Myvadi Village - II,
Krishnapuram post,
Madathukulam Taluk,
Tiruppur District.

…Applicant

Versus

1. The District Collector,
Tiruppur District,
Tiruppur and 8 others.

…Respondents

INDEX TO TYPEDSET OF PAPERS

Doc. No.	**Date**	**Description**	**Page No.**
1	10.05.2004	Order of proceedings of District Collector, Coimbatore	1
2	25.10.2010	Order of proceedings of District Collector, Tirupur	8
3	28.02.2020	Order of proceedings of District Collector, Tirupur	18
4	09.07.2020	Consent order to operate under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, from Tamilnadu Pollution Control Board	36
5	09.07.2020	Consent order to operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, from Tamilnadu Pollution Control Board	43
6		Land record for S.F.No.530/1B	51
7		Topo Sketch	52
8		Photographs from Google Map showing the distances	53

DATED AT CHENNAI ON THIS THE   DAY OF SEPTEMBER, 2022

COUNSEL FOR THE 9th RESPONDENT

கோவை மாவட்ட ஆட்சியர் அவர்களின் செயல்முறைகள்
முன்னிலை: திரு. எஸ். [illegible]ராமன், இ.ஆ.ப.,

ந.க.544/04/எம்.எம்.2 நாள்: 10.5.04.

பொருள்: கனிமங்களும் சுரங்கங்களும் — உடுமலை வட்டம் மைவாடி கிராமம் — புல எண்.481/1பி(பகுதி)—ல் 1.25.0 ஹெக். பரப்பளவில் சாதாரண கல்—கிராவல் வெட்டி எடுக்க அனுமதி கோரி திரு.கே. எம்.எம்.கருப்புசாமி, த/பெ. சுப்பேகவுண்டர் என்பவர் மனு ஆணை பிறப்பித்தல்.

பார்வை: (1) திரு.கே.எம்.எம். கருப்புசாமி, த/பெ.சுப்பே கவுண்டர் மனு நாள்.22.3.04.
(2) கோவை உதவி புவியியலாளர், புவியியல் மற்றும் சுரங்கத்துறை புலத்தணிக்கை நாள்.27.4.04.
(3) கோவை (கனிமம்) தனி வட்டாட்சியர் புலத்தணிக்கை நாள்.30.4.04.

ஆணை:—

கோவை மாவட்டம், உடுமலைப்பேட்டை வட்டம், மைவாடி கிராமம், மஜரா கருப்புசாமிபுதூர் க.எண்.1382 என்ற முகவரியில் வசிக்கும் திரு.கே. எம்.எம்.கருப்புசாமி, த/பெ. சுப்பே கவுண்டர் என்பவர் உடுமலைப்பேட்டை வட்டம், மைவாடி கிராமம், புல எண்.481/1பி(பு)—ல் 1.25.0 ஹெக். பரப்பளவுள்ள பட்டா பூமியில் சாதாரணகல்/கிராவல் வெட்டி எடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் வழங்க கோரி பார்வை ஒன்றில் கண்ட கடிதத்தில் மனுச்செய்துள்ளார்.

2) மனுதாரர் உரிய படிவத்தில் மனுச்செய்திருப்பதுடன் விண்ணப்பக்கட்டணமாக ரூ.1500/— கோவை இந்தியன் வங்கியில் 102876/நாள்.22.3.0 செலுத்தியுள்ளார். அத்துடன் கிராம கணக்குகளின் நகல்களையும் சமர்ப்பித்துள்ளார்.

3) மனுதாரர் குத்தகை உரிமம் கோரியது தொடர்பாக மேற்படி கிராமத்தில் 'அ1' விளம்பரம் வெளியிடப்பட்டது. ஆட்சேபனை ஏதும் பெறப்படவில்லை.

4) மனுதாரர் குவாரி குத்தகை உரிமம் வழங்க கோரும் புலத்தினை இவ்வலுவலக உதவி புவியியலாளர் (ம) கனிமம் தனி வட்டாட்சியர் ஆகியோர் கூட்டு புலத்தணிக்கை செய்துள்ளார்கள். தனி வட்டாட்சியர் (கனிமம்) தனது அறிக்கையில் குவாரி குத்தகை உரிமம் வழங்க கோரிய பிரஸ்தாப புலமானது பட்டா எண். 815—ன்படி மனுதாரர் திரு.கே.எம்.எம். கருப்புசாமி(1) மற்றும் சிவராஜ்(2) த/பெ.சுப்பேகவுண்டர் ஆகியோருக்கு கூட்டாக பாத்தியப்பட்டது என்றும் இதர கூட்டுப்பட்டாதாரர் ஆட்சேபனை ஏதுமில்லை என தெரிவித்து சம்மதகடிதம் அளித்துள்ளதாக தெரிவித்துள்ளார்.

5) மேலும் இவர்களது கூட்டுப்புலத்தணிக்கையில் குவாரி குத்தகை உரிமம் வழங்க கோரிய பிரஸ்தாப புலமானது கவுண்டப்ப கவுண்டன் புதூரிலிருந்து கிழக்கில் சுமார் 1.5கி.மீ. தொலைவிலும், மைவாடி ஊராட்சியின் பஞ்சாயத்து ரோட்டிலிருந்து சுமார் 1 கி.மீ. [illegible]

பிரஸ்தாப புலத்தின் 300மீ. பாதுகாப்பு எல்லைக்குள் நத்தம்/ அங்கீகரிக்கப்பட்ட வீட்டுமனைகள் ஏதுமில்லை என்றும் தெரிவித்து உள்ளார்கள். மேலும் பிரஸ்தாப புலத்தில் குறைந்தழுத்த மின்கம்பி கிழக்கு பகுதியில் வடக்கு- தெற்காக 55மீ. தொலைவில் செல்வதாகவும், இதே போல் மேற்படி புலத்தின் கிழக்கில் அமராவதி பிரதான வாய்க்கால் வடக்கு தெற்காக 55மீ. தொலைவில் செல்வதாகவும், இதே போல் மேற்படி புலத்தின் கிழக்கில் அமராவதி பிரதான வாய்க்கால் வடக்கு- தெற்காக 240மீ. தொலைவில் செல்வதாகவும் தெரிவித்து மனுதாரருக்கு குவாரி குத்தகை உரிமம் வழங்க பரிசீலனை செய்யலாம் என பரிந்துரை செய்துள்ளார்கள். மேலும் பிரஸ்தாப புலத்தின் 300மீ. சுற்றளவில் நத்தம்/ அங்கீகரிக்கப்பட்ட வீட்டுமனைகள் ஏதுமில்லை என மைவாடி கிராம நிர்வாக அலுவலர் சான்று அளித்துள்ளார்.

6) எனவே, உடுமலைப்பேட்டை வட்டம் மைவாடி கிராமம், க.ச. 481/1பி(பகுதி)1.25.50 ஹெக். பரப்பளவுள்ள நிலத்திலிருந்து சாதாரண கல்/ கிராவல் வெட்டி எடுக்க 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதி 19(1)-ன்படி குத்தகை ஒப்பந்தப்பத்திரத்தில் கண்டுள்ள நிபந்தனைகளுடனும், தமிழ்நாடு சிறுகனிம சலுகை விதிகளில் கண்டுள்ள நிபந்தனைகளுடனும் மேற்படி புலத்தின் கிழக்கில் அமைந்துள்ள மற்றும் அமராவதி வாய்க்காலுக்கு உரிய பாதுகாப்பு அளிக்கப்பட வேண்டும் என்கிற சிறப்பு நிபந்தனையுடன் உடுமலை வட்டம், மைவாடி கிராமம், மஜரா, கரும்புசாமிபுதூரில், க.எ.1382-ல் வசிக்கும் திரு. சுப்பே கவுண்டர் மகன் திரு. கே.எம்.எஸ்.கருப்புசாமி என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகளின்படி குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்றப்பட்ட நாளிலிருந்து ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

மாவட்ட ஆட்சியருக்காக
கோவை.

பெறுநர்

திரு.கே.எம்.எஸ்.கருப்புசாமி
த/பெ. சுப்பே கவுண்டர்
க.எ.1382 கரும்புசாமிபுதூர்
மைவாடி, உடுமலை வட்டம்.

நகல்: வட்டாட்சியர், உடுமலை.

நகல்: கிராம நிர்வாக அலுவலர், மைவாடி.

இணைப்பு - நிபந்தனைகள்

ந.க. [illegible]/2004/எம்.எம். நாள்: [illegible].5.2004

1. 1959ம் ஆண்டு தமிழ்நாடு சிறு கனிமச் சலுகை விதிகளின் படிவ இணைப்பு ... ல் கண்டுள்ளவாறு முத்திரைத்தாளில் குத்தகை ஒப்பந்தப்பத்திரம் தயார் செய்து இந்த ஆணை கிடைக்கப் பெற்ற 15 நாட்களில் மாவட்ட ஆட்சியாளர் முன்னிலையில் நிறைவேற்றி பதிவு செய்த பின் சமர்ப்பிக்க வேண்டும்.

2. உரிமம் எடுக்கும் புலத்திற்கு ஆண்டுதோறும், பரப்புத் தீர்வை, ஹெக்டேர் ஒன்றுக்கு ரூ.100/-வீதம் செலுத்த வேண்டும்.

3. குத்தகை உரிமம் வழங்கப்பட்ட பகுதியில் கட்டுமான கல், ஜல்லி, சக்கைக்கல், [illegible] ஆகியவைகள் மட்டுமே உடைக்கப்பட வேண்டும். ஏற்றுமதிக்கு பயன்படும் பெரிய கன மீட்டர் அளவிலான ஆபரணக் கற்களை உடைக்கக் கூடாது.

4. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் படிவ இணைப்பு II ல் கண்டுள்ளவாறு உரிமவரி செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு எவ்வித ஆட்சேபனை இன்றி செலுத்தல் வேண்டும்.

5. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை நிலத்தில் தெரியக் கூடும் வகையில் கல் நட்டு வர்ணம் இட வேண்டும். வழங்கப்பட்ட குத்தகை பகுதியில் மட்டுமே கல் எடுக்கப்பட வேண்டும்.

6. குத்தகையின் முழு விவரங்கள் அடங்கிய தகவல் பலகை வைத்தல் வேண்டும்.

7. குத்தகைதாரர் சுரங்கப்பணி மேற்கொள்ளும் தருணத்தில் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் எண் 36(1)ல் கண்டுள்ளவாறு பாதுகாப்பு முறைகளை பின்பற்றுதல் வேண்டும்.

8. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையாக கணக்குகளும், குவாரியில் பதிவேடும் முறையாகப் பராமரித்தல் வேண்டும். அவ்வாறு சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.

..2.

9. வாகனங்களுக்கு கொடுக்கப்படும் [illegible] சீட்டில் வாகன எண், தேதி, புறப்படும் நேரம், சென்றடையுமிடம், தூரம் ஆகியவற்றை முறையாக குறிப்பிட்டு கையொப்பம் இட்டபின்னரே குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ [illegible] பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாக கருதப்பட்டு, வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு அதற்கு குத்தகைதாரர் முழுப்பொறுப்பேற்று விதிக்கப்படும் அபராதம் முதலியவற்றைச் செலுத்த வேண்டும்.

10. இந்த குவாரியில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்தை முழுமையாகவோ பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடக்கூடாது.

11. பொதுமக்கள் ஆட்சேபனைகள் ஏதும் வரப்பட்டு அவை விசாரணையில் உண்மையெனத் தெரியவந்தால் பொதுமக்கள் நலனைக் கருதி வழங்கப்பட்ட குத்தகை உரிமம் ரத்து செய்யப்படும். ஆனால் அதனால் ஏற்படும் இழப்பிற்கு குத்தகைதாரர் ஈடு கோருவதற்கு விதிகளில் இடமில்லை.

12. மேற்குறிப்பிட்ட நிபந்தனை மீறப்படுவது உணரப்படும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்யப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப்பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மற்றும் 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி புரிய வேண்டும்.

13. மேற்குறிப்பிட்ட நிபந்தனைகளுக்கு மாறாக செயல்படுவது உணரப்படும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்யப்படும்.

14. குவாரிப்பணி மேற்கொள்ளும்போது சக்திவாய்ந்த வெடி மருந்துகளை பயன்படுத்தக்கூடாது.

மாவட்ட ஆட்சியருக்காக,
கோயம்புத்தூர்.

Order of Proceedings of District Collector, Coimbatore
Before: Mr.S.Kosalaraman, E.A.P.

Na.Ka.544/04/M.M.2 Date: 10.05.2004

Subject: Mines and Minerals – Udumalpet Taluk Mivadi Village – Ordinary stones in S.F.No.481/1B (part) measuring 1.25.0 Hectare – order passed for request to dig gravel by Mr. K.M.S.Karuppusamy, son of Subbe Gounder.

Reference: (1) Mr. K.M.S.Karuppusamy, son of Subbe Gounder Petition dated 22.03.2004
(2) Inspection report of Assistant Geologist and Deputy Tahsildar (Mineral) Dt: 27.04.2004
(3) Inspection report of Deputy Tahsildar (Mineral) Dt: 30.04.04

Order:

1. Mr. K.M.S.Karuppusamy, son of Subbe Gounder, Karuppusamy pudhur, residing at 1382, Maivadi Post, Udumalpet Taluk, Coimbatore District has applied for Quarry Lease License for 5 years to carry out quarrying of ordinary stones and gravel sand in 1.25.0 hectare of land in S.F.No.481/1B (part) in Maivadi Village, Udumalpet Taluk, Coimbatore District as seen in Ref- 1.

2. The petitioner has filed the petition in the appropriate form and has paid Rs.1500/- towards the application fee in Indian Bank 102876 dated 22.03.2004. Further, the petitioner has also submitted a copy of the Village Accounts.

3. An 'A1' advertisement was published in the said village in connection with the petitioner's application for lease license. No objection had been received.

4. The proposed area where the petitioner has sought quarry lease license to dig ordinary was jointly inspected by Assistant Geologist and Deputy Tahsildar (Mineral). In the report of Deputy Tahsildar (Mineral), it is stated that the present land under consideration jointly belongs to Mr. K.M.S.Karuppusamy (1) and Mr.Sivaraj (2) sons of Subbe Goudner jointly under patta No.815 and the other patta holder has expressed his no objection by way of a ratification letter.

5. Moreover, in the joint inspection, it has been mentioned that the proposed area where the petitioner has sought quarry lease license is situated at a distance of approximately 1.5Kms from the eastern side of Kannappa Goundenpudhur, that there is no village or approved residential plots within 300 meters radius of the present field under consideration. Also, it is informed that the low-voltage power line in the proposed field is running at a distance of 55 m from north to south in the eastern part, and in the east of the said field, the Amaravati main canal runs north to south at a distance of 55 m and similarly in the east of the said field, the Amaravati main canal runs north to south at a distance of 240 m and it is recommended that steps can be taken to issue quarry lease license. Moreover, the Village Administrative Officer, Maivadi has given a certificate stating that that there is no village or approved residential plots within 300 meters radius of the proposed land under consideration.

6. Therefore, quarry lease license is ordered to be issued to Mr.K.M.S.Karuppusamy son of Subbe Gounder, residing at Karuppusamy pudhur, 1382, Maivadi Post, Udumalpet Taluk, to land situated in S.F.No.481/1B(Part) measuring 1.25.0 Hectare for the

purpose of extract ordinary stones and gravel sand for a period of 5 years from the date of granting the lease under Section - 19(1) of Tamil Nadu Minor Mineral Concession Rules, 1959 and conditions prescribed in the lease agreement and subject to special condition that due protection must be given to land and Amaravathi Canal which is located in the eastern side.

For District Collector
Coimbatore

To
Mr.K.M.S.Karuppusamy,
Son of Subbe Gounder,
D.No. 1382,
Karuppusamy pudhur,
Maivadi, Udumalpet Taluk.

Copy: Tahsildar, Udumalpet

Annexure – Conditions

Na.Ka.544/2004/M.M: Date: 10.05.2004

1. As mentioned in the appendix of the Tamil Nadu Minor Mineral Concession Rules, 1959, a lease agreement should be prepared on stamp paper and executed in the presence of the District Collector within 15 days of receipt of this order and the same should be registered and resubmitted.

2. An annual area fee of Rs 100 per hectare shall be paid for the licensed field.

3. Only construction stone, gravel, sand stone and stone powder should be broken in the area where the lease license is granted. Large cubic meters of ornamental stones used for export should not be broken.

4. For the above type of stone transported from the quarry, license fee shall be paid as per Appendix II of the Tamil Nadu Minor Mineral Concession Rules, 1959. License tax shall be paid without objection as per changes notified by the Government from time to time.

5. The lessee has to paint the stone erected to mark the boundaries of the lease area allotted to him on the land. Stone should be quarried only in the lease area granted.

6. The lessee shall keep a notice board containing full details of the lease.

7. At the time of mining the lessee shall follow the safety measures as laid down in Rule No. 36(1) of Tamil Nadu Minor Mineral Concession Rules, 1959.

8. There should be proper accounting and proper maintenance of books for mineral transported from the leased land. They should be submitted without fail if requested to be produced for inspection by the concerned officers.

9. The lessee or his authorized person should issue the proper consignment slip with the office stamp and signature stamp of the Assistant Director of Geology and Mines Department after duly mentioning the vehicle number, date, time of departure and destination in the general consignment slip issued to the vehicles. If there are any

mistakes in the above specification or if the columns are not filled, the vehicle will be seized and fined and the lessee will be held responsible and further action will be taken as per Mineral Rules.

10. The lessee shall not sub-lease the premises for which lease permission is granted, in whole or in part, to any person.

11. If any public objections are received and found to be true on inquiry, the lease license issued in public interest shall be cancelled. But there is no room in the rules for the lessee to claim compensation for the loss resulting therefrom.

12. In case of violation of the above condition, the lease will be cancelled subject to the terms.The lessee shall carry out the mining operations in accordance with the above conditions as found in the Deed of Agreement and the Tamil Nadu Minor Mineral Concession Rules, 1959.

13. The lease will be cancelled subject to the terms and conditions, the moment any violation of the above conditions is confirmed.

14. Do not use powerful explosives during quarrying.

For District Collector,
Coimbatore.

திருப்பூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணை

முன்னிலை:- திரு. சி. சமயமூர்த்தி, இ.ஆ.ப.,

ந.க. 5 / கனிமம் / 2010 **நாள்: 25.10.2010.**

பொருள்: கனிமங்களும் குவாரிகளும் - சாதாரண கற்கள் - திருப்பூர் மாவட்டம் - மடத்துக்குளம் வட்டம் - மைவாடி கிராமம் - புல எண். 481/1பி (பகுதி)-ல் 1.25.0 ஹெக்டர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு திரு. எஸ். சிவராஜ் என்பவருக்கு குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

பார்வை:

1. திரு. எஸ். சிவராஜ், த/பெ. சுப்பே கவுண்டர், கருப்புசாமி புதூர், 1382, மைவாடி அஞ்சல், உடுமலை வட்டம் என்பவரின் மனு நாள்: 5.1.2010.
2. மடத்துக்குளம் வட்டாட்சியரின் கடிதம் ந.க. 9858 / 2010 / அ1 நாள்: 1.10.2010.
3. திருப்பூர் புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் அவர்களின் இடப்பார்வை அறிக்கை நாள்: 4.10.2010.

உத்தரவு:-

திருப்பூர் மாவட்டம், மடத்துக்குளம் வட்டம், மைவாடி கிராமம், புல எண். 481/1பி (பகுதி)-ல் 1.25.0 ஹெக்டர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு திரு. எஸ். சிவராஜ், த/பெ. சுப்பே கவுண்டர், கருப்புசாமி புதூர், 1382, மைவாடி அஞ்சல், உடுமலை வட்டம் என்பவர் குவாரி குத்தகை உரிமம் கோரி பார்வை 1ல் கண்டவாறு மனு செய்துள்ளார்.

2. மனுதாரர் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவினங்களுக்காக ரூ. 1500/- ஐ சலான் எண். 225, நாள்: 5.1.2010-ல் திருப்பூர் பாரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும், மனுதாரர் அரசுக்கு செலுத்த வேண்டிய வருவான வரி மற்றும் கனிம வரி எதுவும் நிலுவை இல்லை என்பதற்கான சான்றுறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் இணைத்து சமர்ப்பித்துள்ளார்.

3. மனுதாரர் சாதாரண கற்கள்/ கிராவல் மண் வெட்டி எடுக்க உரிமம் கோரிய பிரஸ்தாப புலத்தை மடத்துக்குளம் வருவாய் வட்டாட்சியர் மற்றும் திருப்பூர் புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் அவர்கள் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

4. பார்வை 2ல் கண்ட மடத்துக்குளம் வட்டாட்சியரின் அறிக்கையில், மடத்துக்குளம் வட்டம், மைவாடி கிராமம், க.ச. 481/1பி புலம் மைவாடி கிராம சிட்டாவில் பட்டா எண். 815ன்படி சிவராஜ் என்பவர் பெயரில் தாக்கலாகியுள்ளது எனவும், க.ச. 481/1பி மொத்த விஸ்தீரணம் 7.97.5 ஹெக்டர் பரப்பில் மேற்படி புலத்திதற்கு மேலே தென்வடலாக செல்லும் மின்கம்பி பகுதியிலிருந்து 60 மீட்டர் தள்ளி அமைந்துள்ள 1.25.0 ஹெக்டர் பரப்பு மட்டிலும் கல் குவாரி குத்தகை உரிமம் கோரி மனு செய்துள்ளார் எனவும், கல் உடைக்க உத்தேசிக்கப்பட்டுள்ள பகுதியில் ஏற்கனவே சில வருடங்களுக்கு முன்பு கல் குவாரி குத்தகை வழங்கப்பட்டு குத்தகை காலம் முடிவடைந்த பின்னர் தற்போது மனுதாரர் கல்குவாரி குத்தகை உரிமம் கோரி மனு செய்துள்ளார் எனவும், (1). இப்பகுதியில் எல்லைகள் வரையறுக்கப்பட்டு சுமார் 3 அடி உயரத்தில் கல் நடப்பட்டுள்ளது எனவும், (2). மனுதாரர் கல்குவாரி குத்தகை உரிமம் கோரியுள்ளது தொடர்பாக, பொதுமக்களிடமிருந்து நாளதுவரை எவ்வித ஆட்சேபணையும் பெறப்படவில்லை எனவும், (3). கல்குத்தகை உரிமம் கோரியுள்ள புலத்திற்கு 300 மீட்டர் சுற்றளவில் ஊர் நத்தம், அங்கீகரிக்கப்பட்ட குடியிருப்பு ஏதுமில்லை எனவும், (4). மேலும் மனுதாரர் கல்குவாரி குத்தகை உரிமம் கோரி மனு செய்துள்ள பகுதியில், மரங்கள், கிணறுகள், புராதனச் சின்னங்கள், கோயில் முதலான வழிபாட்டுத் தலங்கள் ஏதுமில்லை எனவும், பிரஸ்தாப புலத்திற்கு சென்றுவர போதிய பாதை வசதி உள்ளது எனவும், எனவே மனுதாரருக்கு சாதாரண கற்கள் மற்றும் கிராவல் மண் எடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

5. பார்வை 2-ல் கண்ட திருப்பூர் புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் அவர்களின் இடப்பார்வை அறிக்கையில், பிரஸ்தாப புலத்தில் இதற்கு முன்பு கே.எம். கருப்புசாமி என்பவருக்கு மேற்காணும் புல எண்ணில் கோவை மாவட்ட ஆட்சியரின் ஆணை எண். 544 / 2004 / எம்.எம். 2 நாள்: 10.5.2004-ன்படி 5 ஆண்டுகளுக்கு வழங்கப்பட்ட கல்குவாரி உரிமம் 9.5.2009 உடன் முடிவடைந்துவிட்டது எனவும், விண்ணப்ப புலம் சமதளமாக உள்ளது எனவும், இதில் ஏற்கனவே கல்குவாரி உரிமம் பெற்ற பொழுது ஏற்பட்ட சமச்சீரற்ற கற்குழி உள்ளது எனவும், இதன் நீளம் 65 மீ, அகலம் 60 மீ, கற்குழியில் தண்ணீர் நிரம்பியுள்ளதால் உத்தேச ஆழம் 5 - 8 மீட்டர், மண் மற்றும் பாறை கழிவுகள் 2 மீட்டர் வரை உள்ளன எனவும், அதன் பின்பு சார்னோகைட் வகை பாறை காணப்படுகிறது எனவும், இவ்வகை பாறை சாதாரண கற்கள் மற்றும் ஜல்லி கற்கள் உற்பத்தி செய்ய பயன்படும் எனவும், விண்ணப்ப புலத்தின் வடக்கில் 50 மீட்டருக்கு அப்பால் எஸ்.டி. மின் கோபுரம் மற்றும் மின்கம்பிகள் கிழமேலாகச் செல்கிறது எனவும், விண்ணப்ப புலத்திற்கு கிழக்கில் தென்வடலாக செல்லும் உயர்மின் அழுத்த கம்பி 50 மீட்டர் தொலைவில் உள்ளது எனவும். விண்ணப்ப புலத்தின் மேற்கில் சுமார் 100 மீட்டர் தொலைவில் தோட்டத்து ஒட்டு

சாலை உள்ளது எனவும், விண்ணப்ப புலத்தின் வடக்கு மற்றும் கிழக்குப் பகுதியில் உள்ள மின்கம்பிகளுக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளியிட்டு அருகிலுள்ள பட்டா நிலங்களுக்கு எவ்வித இடையூறுமின்றி குவாரிப்பணி செய்ய வேண்டும் என்ற நிபந்தனையுடன் மனுதாரருக்கு ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

6. மடத்துக்குளம் வட்டம், மைவாடி கிராமம், புல எண். 481/1பி (பகுதி)ல் 1.25.0 ஹெக்டர் பரப்பில் கே.எம். கருப்புசாமி என்பவருக்கு மேற்காணும் புல எண்ணில் கோவை மாவட்ட ஆட்சியரின் ஆணை எண். 544 / 2004 / எம்.எம். 2 நாள்: 10.5.2004-ன்படி 5 ஆண்டுகளுக்கு வழங்கப்பட்ட கல்குவாரி உரிமம் 9.5.2009 உடன் முடிவடைந்துவிட்டது

7. இவ்வலுவலகத்தில் பராமரிக்கப்படும் ஆவணங்களின் அடிப்படையில் மனுதாரர் செலுத்த வேண்டிய கனிம வரி ஏதும் நிலுவையில் இல்லை.

8. மேற்கண்ட அலுவலர்களின் பரிந்துரை மற்றும் சிறுகனிம சலுகை விதிகளின் பேரில், மனுதாரருக்கு குவாரி குத்தகை உரிமம் வழங்க ஒப்புதல் தெரிவிக்கப்பட்டதன் பேரில், மனுதாரர் விதிகளின்டி காப்புத் தொகையாக ரூ. 5000/-ஐ பாரத மாநில வங்கி, திருப்பூர், சலான் எண். 205, நாள்: 20.10.2010-ன்படி செலுத்தி அசல் சலானையும், 1959-ம் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பின் இணைப்பு V கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து அளித்துள்ளார்.

எனவே, திரு. எஸ். சிவராஜ், த/பெ. சுப்பே கவுண்டர், கருப்புசாமி புதூர், 1382, மைவாடி அஞ்சல், உடுமலை வட்டம் என்பவருக்கு, திருப்பூர் மாவட்டம், மடத்துக்குளம் வட்டம், மைவாடி கிராமம், புல எண். 481/1பி (பகுதி)-ல் 1.25.0 ஹெக்டர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான 25.10.2010 முதல் 24.10.2015 வரை ஐந்து ஆண்டுகளுக்கு 1959-ம் ஆண்டு, தமிழ்நாடு சிறுகனிம சலுகை விதி 19 (1) மற்றும் 33-ன்படி குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மற்றும் தமிழ்நாடு சிறுகனிம சலுகை விதிகளில் கண்டுள்ள நிபந்தனைகளின் பேரிலும் குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

சிறப்பு நிபந்தனைகள்:-

குத்தகை புலத்தின் வடக்கு மற்றும் கிழக்குப் பகுதியில் உள்ள மின்கம்பிகளுக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளியிட்டு அருகிலுள்ள பட்டா நிலங்களுக்கு எவ்வித இடையூறுமின்றி குவாரிப்பணி செய்ய வேண்டும்

<u>நிபந்தனைகள்:-</u>

1. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.
2. குத்தகையின் முழு விவரங்கள் அடங்கிய தகவல் பலகை வைத்தல் வேண்டும்.
3. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
4. குத்தகை உரிமம் வழங்கப்பட்ட பகுதியில் சாதாரண கட்டுமான கல், ஜல்லி, அளவுக்கல் அளவிலான மெருகூட்ட கூடிய தகுதி வாய்ந்த ஆபரண கற்களை உடைக்கக் கூடாது.
5. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு 2ல் கண்டுள்ளவாறு உரிமவரி செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்துதல் வேண்டும்.
6. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.
7. உதவி இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச் சீட்டில் வாகன எண். தேதி, புறப்படும் நேரம், செலுத்துமிடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைத்தாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின் படி மேல் நடவடிக்கை எடுக்கப்படும்.

8. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்ததை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது.

9. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப் பணி செய்யப்பட வேண்டும்.

10. வெடிபொருள் சட்டம் 1884ல் தெரிவிக்கப்பட்ட சரத்துக்கள் மற்றும் கீழ்காணும் நிபந்தகைகளின்படியும் குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்குவாரி பணி செய்யப்பட வேண்டும்.

அ) கல்குவாரியில் ஒரு முறை வெடிப்பதற்கு மொத்த குழிகளிலும் உபயோகிக்கப்படும் / நிரப்பப்படும் வெடிமருந்தின் அளவு இரண்டு கிலோ கிராமிற்கு மிகாமல் இருக்க வேண்டும்.

ஆ) ஒரு முறை வெடிக்கும் மொத்த குழிகளின் எண்ணிக்கை 10-க்கு மிகாமல் இருக்க வேண்டும்.

இ) சிறிய விட்டமுடைய (< 50 மி.மீ) ஆழ்துறை குழிகளை ஜாக்ஹாமர் மூலம் அமைத்து அடிப்பகுதியில் டெட்டனேட்டர் வைத்து வெடிக்கும் முறையை கடைப்பிடிக்க வேண்டும். மேலும், பெரிய / அகல விட்டமுடைய குழிகளை போர் (Wagon Drill) வாயிலாக அமைத்து கண்டிப்பாக வெடிக்க கூடாது.

ஈ) டிலே (delay) டெட்டனேட்டர்களை குழிகளின் அடிப்பகுதியில் அமைத்து (Bottom initiation) கல்குவாரிகளில் வெடிக்க வேண்டும்.

உ) முதலில் வெடி வைத்து பெயர்ந்து வந்த பெரிய கற்களை சிறிதாக்க மீண்டும் இரண்டாவது முறையாக வெடி வைக்கக் கூடாது.

ஊ) அருகாமையில் உள்ள குடியிருப்புகளுக்கும், பொதுமக்களுக்கும் எவ்வித பாதிப்பும் ஏற்படா வண்ணம் கட்டுபாடான முறையில் (controlled blasting method) அதாவது கல்குவாரியில் வெடி வைக்கும் பரப்பினை தண்ணீரால்

ஈரப்படுத்தியும், குறைந்தளவு வெடி மருந்துகள் நிரப்பப்பட்ட குழிகள் மீது மண் மூட்டைகள், பழைய கோணிப்பைகள், டயர்கள் மற்றும் கன்வேயர் பெல்ட்டுகளை அமைத்து மஃபுல் (Muffle blasting) முறையில் வெடி வைத்து குவாரிப்பணி செய்யலாம்.

ஏ) வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines mate) கொண்டு கல் குவாரியில் வெடி வைக்க வேண்டும்.

11. மேற்கூறிப்பிட்ட நிபந்தனை, மற்றும் கனிம விதிகளை மீறியுள்ளது உறுதிபடும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி புரிய வேண்டும்.

(ஒம்)... சி. சமயமூர்த்தி,
மாவட்ட ஆட்சியர், திருப்பூர்.

// உண்மை நகல் / உத்தரவுப்படி //

(ஒம்). 25.10.2010.
மாவட்ட ஆட்சியருக்காக,
திருப்பூர்.

பெறுநர்

திரு. எஸ். சிவராஜ்,
த/பெ. சுப்பே கவுண்டர்,
கருப்புசாமி புதூர்,
1382, மைவாடி அஞ்சல்,
உடுமலை வட்டம்

நகல்:-

1. வருவாய் கோட்டாட்சியர் - உடுமலைப்பேட்டை
2. வருவாய் வட்டாட்சியர் - மடத்துக்குளம்
3. வட்டார வளர்ச்சி அலுவலர் - மட்த்துக்குளம்
4. கிராம நிர்வாக அலுவலர் - மைவாடி
   (வட்டாட்சியர் மூலமாக)

// உண்மை நகல் //

உதவி இயக்குநர்,
புவியியல் மற்றும் சுரங்கத்துறை,
திருப்பூர்

Order of Proceedings of District Collector, Tirupur

Before : Thiru.C.Samayamoorthy, E.A.P.

Na.Ka.5 / Mineral / 2010 Date: 25.10.2010

Subject: Minerals and Quarries – Normal stones- Tiruppur District - Madathukkulam Taluk - Myvadi village – S.F.No.481/1B (part) with an extent of 1.25.0 Hec. It is decreed that a quarry license be granted to Mr.S.Sivaraj for five years to extract normal stones and gravel sand.

Reference: 1. Petition dated 05.10.2010 by Thiru.S.Sivaraj, S/o.Subbe gounder, Karuppusamy Pudur, 1382, Myvadi Post, Udumalpet Taluk.

2. Letter dated 01.10.2010 issued by Madathukkulam Tahsildar Na.Ka.9858 / 2010 / A1 date:01.10.2010.

3. 04.10.2010 dated site visit report by Assistant Director of Geology and Mining, Tiruppur

Order:

1. Mr. Sivaraj, son of Subbe Gounder, Karuppusamy pudhur, 1382, Maivadi Post, Udumalpet Taluk, has applied for Quarry Lease License for 5 years to carry out quarrying of ordinary stones and gravel sand in 1.25.0 hectare of land in S.F.No.481/1B (part) in Maivadi Village, Madathukkulam Taluk, Tiruppur District as seen in Ref- 1.

2. The petitioner has filed the petition in the appropriate form and has paid Rs.1500/- towards the application fee and basic expenses vide Challan No. 225, dated : 05.01.2010 in State Bank of India, Tirupur. Further, the petitioner has also submitted a copy of the Village Accounts along with a certificate stating that there is no outstanding income tax and mineral tax payable to the Government.

3. The proposed area where the petitioner has sought license to dig ordinary stones/gravel soil was inspected by Revenue Divisional Officer, Madathukulam and Deputy Director, Geology and Mines Department, Tiruppur and they have submitted a report.

4. In the report of the Tahsildar Madathukkulam, it is stated that chitta for S.F.No. 481/1B of Maivadi Village, Madathukkulam Taluk, has been registered in the name of Shivraj as per Patta No. 815, that quarry lease license has been sought for 1.25.0 hectare of land which is situated 60 meters away from the aforementioned land in S.F.No.481/1B having a total extent of 7.97.5 hectares above which electric cable passes in south-north direction, that in the area where stone is proposed to be broken, a quarry lease license has already been granted a few years ago and after the lease period has expired, the petitioner has applied for a stone quarry lease license, (1) A 3 feet stone has been erected to define the boundaries in this area (2) that no objection has been received from the general public regarding petitioner's claim for quarry lease license (3) that there is no village or approved residential plots within 300 meters radius of the field for which quarry lease license is sought (4). It is also stated that there are no trees, wells, ancient symbols, temples etc. in the area where the petitioner has applied for quarry lease license, that adequate road facilities are available to reach the land under consideration and therefore, it has recommended that the applicant may be granted quarry lease license for 5 years to extract ordinary stones and gravel sand.

5. In the report filed by the Deputy Director, Geology and Mines Department, Tiruppur which is referred as Doc.No.2, it is stated that before this, quarry license had been issued to K.M.Karuppusamy for the aforementioned land by the order of proceedings of District Collector, Coimbatore dated 10.05.2004 bearing No.544/2004/M.M.2 for a period of 5 years which expired on 09.05.2009, that the land under this application is a flat area, that it already has an asymmetric pit that was created when the previous quarry license was obtained, that it is 65 meters in length, 60 meters in width, the proposed depth is 5-8 meters due to water in the pit, soil and rock waste is up to 2 meters, that Charconide rock is found and that this type of rock can be used to produce ordinary stones and gravel, that about 50 meters north of the application field is an ST power tower and East-West power tranmission lines, that in the eastern side of application field 50 meters of high voltage line running from south to north, that about 100 meters to the west of the application field is a hut, and subject to the condition that quarry work should be carried out without any disturbance to the adjacent land with a safety distance of 50 meters to the power lines in the northern and eastern side of the application area, it was recommended that permission shall be accorded to the petitioner for a period of 5 years.

6. The quarry license issued to K.M.Karuppusamy for the aforesaid land in S.F.No.481/1B (part) measuring an extent of 1.25.00 in Maivadi Village, Madathukulam Taluk under the order of proceedings of District Collector, Coimbatore dated 10.05.2004 bearing No.544/2004/M.M.2 expired on 09.05.2006.

7. As per the documents maintained by this authority, there is no outstanding mineral tax payable by the petitioner.

8. On the recommendation of the above officers and under the Mineral Concession Rules, upon approval of grant of quarry lease license to the petitioner, the petitioner has paid Rs.5000/- as per rules to the State Bank of India, Tirupur, vide Challan No. 205, dated 20.10.2010 and has produced the original Challan and lease deed in the form found in Annexure V of Tamil Nadu Minor Mineral Concession Rules, 1959 on duly stamped paper.

Therefore, quarry lease license is ordered to be issued to Mr.S.Sivaraj son of Subbe Gounder, Karuppusamy pudhur, 1382, Maivadi Post, Udumalpet Taluk, to land situated in S.F.No.481/1B(Part) measuring 1.25.0 Hectare for the purpoase of extract ordinary stones and gravel sand for a period of 5 years from granting the lease on 25.10.2010 till 24.10.2015 subject to the conditions prescribed under Section - 19(1) and 33 of Tamil Nadu Minor Mineral Concession Rules, 1959 and conditions prescribed in the lease agreement.

Special Conditions:
Quarry work should be carried out without any disturbance to the adjacent lands with a safety distance of 50 meters to the power transmission lines in the northern and eastern side of the application area.

Conditions:

1. The lessee shall paint and earmark the leased area clearly showing the boundaries of the leased area and maintain it for the entire lease period.

2. The lessee shall keep a notice board containing full details of the quarry.

3. The road facilities leading to the quarry shall be constructed by the lessee at his own risk.

4. In the area where the lease license is granted, ordinary construction stone, gravel, scale stone size and qualified ornamental stone should not be broken.

5. For the above type of stones transported from the quarry, seigniorage fee shall be paid as per Appendix 2 of the Tamil Nadu Minor Mineral Concession Rules, 1959. Payment of such fee shall be made without any objection as per the changes notified by the Government from time to time.

6. There should be proper accounting and proper maintenance of books for mineral transported from the leased land. They should be submitted without fail if requested to be produced for inspection by the concerned officers.

7. The lessee or his authorized person should issue the proper consignment slip with the office stamp and signature stamp of the Assistant Director of Geology and Mines Department after duly mentioning the vehicle number, date, time of departure and destination in the general consignment slip issued to the vehicles. If there are any mistakes in the above specification or if the columns are not filled, the vehicle will be seized and fined and the lessee will be held responsible and further action will be taken as per Mineral Rules.

8. The lessee shall not sub-lease or sell the premises for which lease permission is granted, in whole or in part, to any person.

9. The lessee shall ensure that the quarrying shall be carried out without any disturbance to the patta lands adjacent to the leased area.

10. According to the provisions of the Explosives Act, 1884 and subject to the following conditions, the quarrying work should be carried out without any harm to the public or livestock, with the use of a small amount of explosives, without scattering stones and without causing much noise:
    i. The quantity of explosives used/filled in the total pits for a single blast in a quarry should not exceed two kilograms.
    ii. The total number of pits to be blasted at one time should not exceed 10.
    iii. Small diameter underground pits should be blasted using a jack hammer and a detonator placed at the bottom. Also, large / wide diameter pits should not be blasted through the Wagon Drill.
    iv. Delay detonators should be placed at the bottom of the pits (bottom initiation) and detonated in the quarries.
    v. Blasting should not be done for second time in order to reduce the size of large stones produced by first blasting.
    vi. Explosives should be carried out in a controlled manner i.e. wet blasting area in the quarry with water and by placing earth bags, old bends, tyres and conveyor belts on pits filled with minimal explosives by muffle blasting and blasting should be carried out in a controlled manner so as not to cause any harm to nearby residences and general public.
    vii. Explosives should be procured only from Government Licensed Dealers and blasting should be done in the quarry by suitably licensed/authorized blasters (Blaster/Mine mate).

11. In case of violation of the above condition and mineral rules, the lease will be canceled as per the rules. The lessee shall carry out the quarrying in accordance with the above conditions found in the agreement and the Tamil Nadu Minor Mineral Concession Rules, 1959.

..C.Samayamoorthy,

District Collector, Tiruppur.

// True copy / As per order //

25.10.2010
For District Collector,
Tiruppur

To

Thiru.S.Sivaraj,
S/o.Subbe gounder,
Karuppusamy Pudur,
1382, Myvadi Post,
Udumalpet Taluk.

Copy to:-

1.Revenue Commissioner – Udumalpet
2. Revenue Collector – Madathukkulam
3. Development Officer – Madathukkulam
4. Village Administrative Officer – Myvadi
(Through Tahsildar)

// True copy //

Assistant Director
Geology and Mining Depatment,
Tiruppur

திருப்பூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணை

முன்னிலை:- டாக்டர். க. விஜயகார்த்திகேயன், இ.ஆ.ப.,

ந.க. 203/2016/கனிமம் நாள்: 28.02.2020.

பொருள்: கனிமங்களும் குவாரிகளும் - சிறுகனிமம் - சாதாரண கற்கள் மற்றும் கிராவல் மண் - திருப்பூர் மாவட்டம் - மடத்துக்குளம் வட்டம் - மைவாடி கிராமம் - புல எண். 481/1B (பகுதி)-ல் 1.25.0 ஹெக்டர் - பட்டா நிலப்பரப்பிலிருந்து - சாதாரண கற்கள் வெட்டியெடுக்க திரு. கே.எம்.எஸ். கருப்புசாமி, த/பெ. சுப்பைய கவுண்டர் என்பவருக்கு 5 ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் வழங்கி உத்தரவிடப்படுகிறது.

பார்வை:

1. திரு. கே.எம்.எஸ். கருப்புசாமி, த/பெ. சுப்பைய கவுண்டர், 1382/303-ஏ, கருப்புசாமி புதூர், மைவாடி, மடத்துக்குளம் என்பவரின் விண்ணப்பம் நாள்: .02.2016 (இவ்வலுவலகத்தில் கிடைக்கப்பெற்ற நாள்: 29.03.2016)
2. வட்டாட்சியர், மடத்துக்குளம் கடிதம் ந.க. 1616/2016/அ3 நாள்: 04.10.2016.
3. வருவாய் கோட்டாட்சியர், உடுமலைப்பேட்டை கடிதம் ந.க. 203/2016/அ2 நாள்: 30.06.2017
4. மேற்பார்வை பொறியாளர், இயக்க வட்டம், கோவை கடிதம் எண். கே.பொ.இ/ கோவை/செ.2/கட்டு சிறு கனிமம்/ அ.எண்.1016/2017 நாள்: 09.10.2017.
5. மேற்பார்வை பொறியாளர், மின்பகிர்மான வட்டம், உடுமலை கடிதம் எண். மேபாபொ/உமிபவ/உசெபொ / பொது/கோ. ஆட்சியர்/அ.எண்.1385/2017 நாள்: 27.10.2017.
6. பவர் கிரிட் கார்ப்ரேசன் ஆப் இந்தியா, உடுமலை கடிதம் எண். SR-II/UDPT/TLM/Mining/1443 நாள்: 08.01.2018.
7. பவர் கிரிட் கார்ப்ரேசன் ஆப் இந்தியா, உடுமலை கடிதம் எண். SRTS- III/UDPT/TLC/243 நாள்: 26.05.2018.
8. துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, திருப்பூர் புலத்தணிக்கை அறிக்கை நாள்: 26.05.2018.
9. திருப்பூர் மாவட்ட ஆட்சியர் அவர்களின் குறிப்பாணை ந.க. 203/2016/கனிமம் நாள்: 05.07.2018.
10. துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, திருப்பூர் கடிதம் ந.க. 203/2016/கனிமம் நாள்: 30.07.2018.
11. தமிழ்நாடு மாநில சுற்றுச் சூழல் செயல்மதிப்பீட்டு அதிகார அமைப்பு கடித எண். SEIAA – TN / F. No. 7030/1 (a) /EC No.4085/2019 dated 21.11.2019.

10. மாவட்ட ஆட்சித் தலைவர், திருப்பூர் அவர்களின் குறிப்பாணை ந.க. 203/2016/கனிமம் நாள்: 26.02.2020.

11. திரு. கே.எம்.எஸ். கருப்புசாமி, த/பெ. சுப்பைய கவுண்டர், என்பவரின் கடிதம் நாள்: 27.02.2020.

12. தொடர்புடைய ஆவணங்கள்

உத்தரவு:-

1. திருப்பூர் மாவட்டம், மடத்துக்குளம் வட்டம், மைவாடி கிராமம், பட்டா புல எண். 481/1B (பகுதி)-ல் 1.25.0 ஹெக்டர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க ஐந்தாண்டுகளுக்கு 1959-ம் வருட தமிழ்நாடு சிறுகனிம சலுகை விதிகளின்படி குவாரிக் குத்தகை உரிமம் கோரி திரு. கே.எம்.எஸ். கருப்புசாமி, த/பெ. சுப்பைய கவுண்டர் என்பவர் 29.03.2016 நாளிட்ட விண்ணப்பத்தினை உரிய ஆவணங்களுடன் சமர்ப்பித்திருந்தார்.

2. மேற்கண்ட விண்ணப்பம் தொடர்பாக, வட்டாட்சியர், மடத்துக்குளம், வருவாய் கோட்டாட்சியர், உடுமலைப்பேட்டை மற்றும் துணை இயக்குநர் (கனிமம்) ஆகியோர் புலத்தணிக்கை மேற்கொண்டு அறிக்கை அளித்துள்ளனர்.

3. வருவாய் கோட்டாட்சியர், உடுமலைப்பேட்டை சம்பந்தப்பட்ட புலத்தினை தணிக்கை செய்து, கீழ்க்கண்டவாறு அறிக்கையினை சமர்ப்பித்துள்ளார்.

(i). மடத்துக்குளம் வட்டம், மைவாடி கிராமம், புல எண். 481/1B ரெ. காலையில் 7.95.5 ஹெக்டர் பூமி கணியூர் சார் பதிவாளர் அலுவலக பத்திர எண். 1395 / 2003-ன்படி செட்டில்மெண்ட் ஆவணத்தின்படி திரு. கே.எம்.எஸ். கருப்புசாமி, த/பெ. சுப்பைய கவுண்டர் (1), திரு. சிவராஜ், த/பெ. சுப்பே கவுண்டர் (2) ஆகியோருக்கு கூட்டாக பாத்தியப்பட்டு, அனுபொகத்தில் உள்ளது. மேற்படி பூமியல் தனது சகோதரர் 5ஆண்டுகளுக்கு குவாரி அமைத்துக் கொள்ள ரூ. 20/- மதிப்பு கொண்ட முத்திரைத்தாளில் சம்மதம் தெரிவித்து சம்மதம் ஆவணம் எழுதிக் கொடுத்துள்ளார்.

(ii). மேற்படி பூமியின் ஒரு பகுதி புஞ்சை ஹெக்டர் 1.25.0 மட்டும் ஏற்கனவே மனுதாரரின் சகோதரர் சிவராஜ் என்பவர் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க திருப்பூர் மாவட்ட ஆட்சியரின் செயல்முறை ஆணை ந.க. 5 / கனிமம் / 2010 நாள்: 25.10.2010ன்படி 24.10.2015 வரை 5 ஆண்டுகளுக்கு உரிமம் பெற்றுள்ளார்

(iii). பிரஸ்தாப புலத்தின் எல்லைகள் வரையறுக்கப்பட்டு, எல்லைக் கற்கள் நடப்பட்டுள்ளன. பிரஸ்தாப புலத்தில் வழிபாட்டு தலங்கள் மற்றும் புராதானச் சின்னங்கள் ஏதுமில்லை. இதன் வடமேற்கு எல்லையை ஒட்டியுள்ள பூமியில் பண்ணை வீடு உள்ளது. இதனைத் தவிர கட்டுமானங்கள் ஏதுமில்லை.

(iv). மேற்படி குவாரி குத்தகை உரிமம் வழங்கக் கோரும் புலத்தின் குறுக்கே உயர்ந்த மற்றும் தாழ்ந்நத மின்கம்பங்கள் செல்லவில்லை. தற்போது குவாரிப்பணிகள் ஏதும் நடைபெறவில்லை

(v). குவாரி உரிமம் வழங்குவது தொடர்பாக, மைவாடி கிராமத்தில் அ1 விளம்பரம் செய்யப்பட்டதில், பொதுமக்களிடமிருந்து ஆட்சேபணை ஏதும் நாளதுவரை வரப்பெறவில்லை

(vi). எனவே, திரு. கே.எம்.எஸ். கருப்புசாமி, த/பெ. சுப்பைய கவுண்டர் என்பவருக்கு மடத்துக்குளம் வட்டம், மைவாடி கிராமம், புல எண். 481/1B (பகுதி)-ல் 1.25.0 ஹெக்டர் பரப்பில் குவாரிக் குத்தகை உரிமம் வழங்கலாம் என வருவாய் கோட்டாட்சியர், உடுமலை பரிந்துரை செய்துள்ளார்.

4. விண்ணப்ப புலத்தின் வடக்கு பகுதியில் கிழமேலாக மிகு உயர் மின்னழுத்த கோபுரம் மற்றும் கம்பித் தடம் செல்வது குறித்து, தடையின்மைச் சான்று வழங்குமாறு, கோரியதன் பேரில் 09.10.2017 மற்றும் 27.10.2017 நாளிட்ட கடிதங்களில், கோவை இயக்கம் வட்ட மேற்பார்வை பொறியாளர் மற்றும் உடுமலை மின்பகிர்மான வட்ட மேற்பார்வை பொறியாளர் ஆகியோர், பிரஸ்தாப புலத்திற்கு அருகில் தமிழ்நாடு மின் தொடரமைப்புக் கழகத்திற்கான மிகு உயர் மின் அழுத்தக் கோபுரமோ அல்லது மின்பாதையோ செல்லவில்லை எனவும், PGCILக்கு சொந்தமான 400 கி.வோ. மைவாடி - திருநெல்வேலி மிகு உயர் மின் அழுத்த பாதை மேற்படி நிலப்பரப்பின் அருகில் செல்கிறது என தெரிவித்துள்ளனர்.

5. மேற்படி அறிக்கையினைத் தொடர்ந்து, தடையின்மைச் சான்று கோரி மடத்துக்குளம் பவர்கிரிட் கார்பரேசன் ஆப் இந்தியா பொது மேலாளரை கோரியதன் பேரில், 08.01.2018 மற்றும் 26.05.2018 நாளிட்ட கடிதங்களின்படி, மடத்துக்குளம் வட்டம், மைவாடி கிராமம், புல எண். 481/1B (பகுதி)யில் கீழ்க்காணும் நிபந்தனைகளின் அடிப்படையில் தடையின்மைச் சான்று வழங்கியுள்ளார்.

i. The applicant for carrying out quarry operation in his lands beyond 100 mts from 400 KV Udumalpet – Tirunelveli D/C line (POWERGRID LINE) by executing indemnity bond.

ii. No excavation and mining shall be carried out underneath the EHT lines, and within a distance of 100 meters from the board lines.

iii. The excavation shall be carried out only the Controlled Blasting Method.

6. துணை இயக்குநர், புவியியல் மற்றும் சுரங்கததுறை, திருப்பூர் சம்பந்தப்பட்ட புலத்தினை தணிக்கை செய்து, கீழ்க்கண்டவாறு அறிக்கை சமர்ப்பித்துள்ளார்.

(i). மடத்துக்குளம் வட்டம், மைவாடி கிராமக் கணக்கு பட்டா எண் 815-ன்படி க.ச. 481/1B நெ.காலையானது மனுதாரர் திரு. கருப்புசாமி த/பெ. சுப்பேகவுண்டர்-1 மற்றும் சிவராஜ் த/பெ. சுப்பேகவுண்டர்-2 ஆகிய இருவர் பெயரில் கூட்டுப்பட்டாவாக தாக்கலாகியுள்ளது. கூட்டுப்பட்டாதாரரான திரு. சிவராஜ், த/பெ.சுப்பே கவுண்டர் என்பவர் தனக்கு கூட்டாக பாத்தியப்பட்ட மேற்படி பூமியில் மாவட்ட ஆட்சித் தலைவர் அனுமதி வழங்கும் நாளிலிருந்து ஐந்துஆண்டுகளுக்கு சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டி எடுக்க குவாரிக் குத்தகை உரிமம் பெற மனுதாரர் திரு. கருப்புசாமி என்பவருக்கு சம்மதம் தெரிவித்து, நோட்டரி வழக்கறிஞர் முன்னிலையில் சம்மதப் பத்திரம் அளித்துள்ளார். விண்ணப்பதாரர் திரு. K.M.S.கருப்புசாமி என்பவருக்கு மேற்படி விண்ணப்பப் புலத்தில் கல் குவாரி குத்தகை உரிமம் பெற ஸ்தல பாத்யதை உள்ளது

(ii). விண்ணப்ப புல எண். 481/1B (பகுதியில்) பரப்பு 1.25.00 ஹெக்டேரில் கோவை மாவட்ட ஆட்சித் தலைவரின் செயல்முறை ஆணை எண் 544 / 2004 / எம்எம்2, நாள் 10.05.2004-ன்படி திரு கே.எம்.கருப்புசாமி என்பவருக்கு வழங்கப்பட்ட கல் குவாரி குத்தகை உரிமம் முடிவடைந்து விட்டது. மேலும், விண்ணப்ப புல எண் 481/1B (பகுதியில்) பரப்பு 1.25.0 ஹெக்டேரில் திருப்பூர் மாவட்ட ஆட்சித் தலைவரின் செயல்முறை ஆணை எண் ந.க. 5 / கனிமம் / 2010, நாள் 25.10.2010-ன்படி திரு எஸ்.சிவராஜ் என்பவருக்கு வழங்கப்பட்ட கல் குவாரி குத்தகை உரிமம் 24.10.2015 உடன் முடிவுற்றது

(iii). விண்ணப்பப் புலம் சமதளமான பகுதியாகும். இதில் முந்தைய கல்குவாரி குத்தகை உரிம காலங்களில் கல் உடைத்த சமச்சீரற்ற கற்குழி உள்ளது. மண் மற்றும் கழிவுப் பாறைகள் 1 முதல் 2 மீட்டர் வரை காணப்படுகின்றன. அதன் கீழ் சார்னோகைட் வகை பாறை படிவுகள் காணப்படுகின்றன. இவ்வகைப் பாறைப் படிவுகள் சாதாரண கற்கள், ஜல்லிக் கற்கள் மற்றும் எம்-சேண்ட் உற்பத்தி செய்வதற்கு ஏற்றதாகும்

(iv). விண்ணப்ப புலத்தின் வடக்கில், 50 மீட்டருக்கு அப்பால் புலஎண் 475-ல் மிகு உயர் மின் அழுத்த கோபுரம் மற்றும் கிழ மேலாகச் செல்லும் மின் கம்பிப் பாதை அமைந்துள்ளது. விண்ணப்ப புலத்திற்குக் கிழக்கில் வட-தென் வடலாக ஒரு உயர் மின் அழுத்த கம்பிப் பாதை சுமார் 50 மீட்டர் தொலைவில் அமைந்துள்ளது. விண்ணப்ப புலத்தின் வடக்கில், 50 மீட்டருக்கு அப்பால் புல எண் 475-ல் அமைந்துள்ள மிகு உயர் மின் அழுத்த கோபுரம் மற்றும் கிழமேலாகச் செல்லும் மின் கம்பிப் பாதை ஆகியவற்றிற்கு Power Grid

Corporation Of India Limited கடித எண் SRTS-III/UDPT/TLC/234, dated 26.5.2018-ல் தெரிவித்துள்ளவாறு 100 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரிப் பணிகள் செய்யப்பட வேண்டும்

(v). விண்ணப்ப புலத்திற்கு கிழக்கில் செல்லும் உயர் மின் அழுத்த கம்பிப் பாதைக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளி அளிக்கப்படவேண்டும்.

(vi). எனவே, மடத்துக்குளம் வட்டம், மைவாடி கிராமம், பட்டா புலஎண் 481/1B (பகுதி)-ல் 1.25.0 ஹெக்டர் பரப்பில் மட்டும் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுத்து குவாரிப் பணி செய்ய திரு. கே.எம்.எஸ். கருப்புசாமி, த/பெ. சுப்பைய கவுண்டர் என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் விதி எண். 19 (1), 20 மற்றும் 33-ன் கீழ் கீழ்க்காணும் நிபந்தனைக்கு உட்பட்டு, ஐந்து ஆண்டுகளுக்கு சாதாரண கல்குவாரி குத்தகை உரிம அனுமதி வழங்க துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, திருப்பூர் பரிந்துரை செய்துள்ளார்.

- விண்ணப்ப புலத்தின் வடக்கில், 50 மீட்டருக்கு அப்பால் புல எண். 475-ல் அமைந்துள்ள மிகு உயர் மின் அழுத்த கோபுரம் மற்றும் கிழ மேலாகச் செல்லும் மின் கம்பிப் பாதை ஆகியவற்றிற்கு Power Grid Corporation Of India Limited கடித எண் SRTS-III/UDPT/TLC/234, dated 26.5.2018-ல் தெரிவித்துள்ளவாறு 100 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரிப் பணிகள் செய்யப்பட வேண்டும்.

- விண்ணப்ப புலத்திற்கு கிழக்கில் செல்லும் உயர் மின் அழுத்த கம்பிப் பாதைக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளிஅளிக்கப்படவேண்டும்.

- மடத்துக்குளம் வட்டம், மைவாடி கிராமம், பட்டா புலஎண் 481/1B (பகுதி)-ல் 1.25.00 ஹெக்டேர் பரப்பளவுள்ள பூமியிலிருந்து சாதாரணகற்கள் மட்டும் வெட்டியெடுக்க குவாரி குத்தகை உரிம அனுமதி வழங்குவது தொடர்பாக ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டம் மற்றும் சுற்றுச் சூழல் ஒப்புதல் ஆகியன பெற்றளிக்கப்படவேண்டும்.

7. எனவே, வட்டாட்சியர், மடத்துக்குளம், வருவாய் கோட்டாட்சியர், உடுமலை மற்றும் துணை இயக்குநர் (கனிமம்) ஆகியோர்களின் பரிந்துரை மற்றும் நிபந்தனைகளின் அடிப்படையில், மடத்துக்குளம் வட்டம், மைவாடி கிராமம், பட்டா புலஎண் 481/1B (பகுதி)-ல் 1.25.0 ஹெக்டர் பரப்பில் 1959ம் வருட தமிழ்நாடு சிறுகனிம விதிகள், விதி எண்.19ன்படி கள அலுவலர்கள் தெரிவித்த நிபந்தனைகளுக்குட்பட்டு 5 (ஐந்து) வருட காலத்திற்கு சாதாரண கற்கள் மற்றும் கிராவல் குவாரி உரிமம் வழங்குவதற்குரிய தகுதியான நிலப்பரப்பாக கருதி

மனுதாரர் திரு. கே.எம்.எஸ். கருப்புசாமி, த/பெ. சுப்பைய கவுண்டர் என்பவரை தமிழ்நாடு சிறுகனிம விதிகள், விதி எண்.41 மற்றும் 42-ன்படி ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் மற்றும் மாவட்ட சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணைய இசைவு பெற்று சமர்ப்பிக்குமாறு 05.07.2018 நாளிட்ட குறிப்பாணையின்படி கேட்டுக் கொள்ளப்பட்டது.

8. அதனடிப்படையில் மனுதாரர் 30.07.2018 நாளன்று புவியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநர் அவர்களால் ஏற்பளிப்பு செய்யப்பட்ட சுரங்கத் திட்டத்தினையும், 21.11.2019 நாளிட்ட மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் இசைவினையும் பெற்று, உரிய ஆவணங்களுடன் சமர்ப்பித்துள்ளார்.

9. விண்ணப்பதாரர் அளித்த ஆவணங்களின் அடிப்படையில், குவாரி உரிமம் வழங்க ஏதுவாகவும், மற்றும் குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்ற வேண்டியும், மனுதாரருக்கு காப்புத் தொகை, பரப்பு வரி செலுத்தியும், மற்றும் 1959-ம் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பின் இணைப்பு V கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து அளிக்கும்படியும், 26.02.2020 நாளிட்ட குறிப்பாணையின்படி அறிவுறுத்தப்பட்டது. அதனடிப்படையில், மனுதாரர் மேற்கண்ட தொகைகளை உரிய தலைப்பின் கீழ் செலுத்தி, விதிகளின்படி, குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து சமர்ப்பித்துள்ளார்.

10. எனவே, திரு. கே.எம்.எஸ். கருப்புசாமி, த/பெ. சுப்பைய கவுண்டர் என்பவருக்கு திருப்பூர் மாவட்டம், மடத்துக்குளம் வட்டம், மைவாடி கிராமம், பட்டா புலஎண் 481/1B (பகுதி)-ல் 1.25.0 ஹெக்டர் பரப்பு பட்டா நிலத்தில் வட்டாட்சியர், மடத்துக்குளம், வருவாய் கோட்டாட்சியர், உடுமலை மற்றும் துணை இயக்குநர் (கனிமம்) மற்றும் மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகளுக்கு உட்பட்டும், 1959-ன் விதி 19(1), 20 மற்றும் 22-ன்படி குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான 28.02.2020 முதல் 27 .02.2025 வரை ஐந்து ஆண்டுகளுக்கு கீழ்க்கண்ட நிபந்தனைக்கு உட்பட்டு குவாரி உரிமம் வழங்கி உத்தரவிடப்படுகிறது.

- அருகிலுள்ள அரசுப் புலங்கள் ஏதும் இருப்பின் அதில் ஆக்கிரமிப்பு ஏதும் கண்டறியப்பட்டால் குற்றவியல் நடவடிக்கை மேற்கொள்ளப்படுவதோடு எவ்வித முன்னறிவிப்புமின்றி குத்தகை உரிமம் உடன் ரத்து செய்யப்படும்.
- விண்ணப்ப புலத்தின் வடக்கில், 50 மீட்டருக்கு அப்பால் புல எண். 475-ல் அமைந்துள்ள மிகு உயர் மின் அழுத்த கோபுரம் மற்றும் கிழ மேலாகச் செல்லும் மின் கம்பிப் பாதை ஆகியவற்றிற்கு Power Grid Corporation Of India Limited கடித எண் SRTS-III/UDPT/TLC/234, dated 26.5.2018-ல் தெரிவித்துள்ளவாறு 100 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரிப் பணிகள் செய்யப்பட வேண்டும்.

- ❖ விண்ணப்ப புலத்திற்கு கிழக்கில் செல்லும் உயர் மின் அழுத்த கம்பிப் பாதைக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளி அளிக்கப்படவேண்டும்.

இணைப்பு: பொது நிபந்தனைகள்

(ஒம்)... க. விஜயகார்த்திகேயன்,
மாவட்ட ஆட்சியர்,
திருப்பூர்.

// உண்மை நகல் / உத்தரவுப்படி //

மாவட்ட ஆட்சியருக்காக,
திருப்பூர்.

பெறுநர்:

திரு. K.M.S. கருப்புசாமி,
த/பெ. சுப்பையகவுண்டர்,
1382/303-A, கருப்புசாமிபுதூர்,
மைவாடி, மடத்துக்குளம் வட்டம்.

நகல்:

1. வருவாய் கோட்டாட்சியர், உடுமலை
2. வட்டாட்சியர், மடத்துக்குளம்
3. கிராம நிர்வாக அலுவலர், மைவாடி

To Monitor and take all necessary measures to ensure that all the conditions and rules are followed & are not violated by the lessee
(Action taken report should be furnished atleast once in 6 months)

4. பொது இயக்குநர், சென்னை மண்டல சுரங்க பாதுகாப்பு இயக்ககம், சென்னை
5. மாவட்ட சுற்றுச் சூழல் பொறியாளர், தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம், திருப்பூர் தெற்கு
6. இருப்பு கோப்பு

பொது நிபந்தனைகள்

1. குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்றப்படும் நாள் குவாரி பணி தொடங்கப்படும் முதல் நாளாக கருதப்பட்டு அன்றைய தினத்திலிருந்து 5 ஆண்டுகளுக்கு மட்டுமே மாநில அளவிலான சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையம் (SEIAA) வழங்கிய சுற்றுச்சூழல் ஒப்புதல் சான்று செல்லத்தக்கது.

2. மாநில சுற்றுச்சூழல் செயல் விளைவு மதிப்பீட்டு ஆணையத்தின் சுற்றுச்சூழல் ஒப்புதல் SEIAA – TN / F. No. 7030 / 1 (a) / EC No. 4085 / 2019 dated 05.09.2019 கடிதத்தில் தெரிவித்துள்ள சிறப்பு நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்யப்பட வேண்டும்.

3. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.

4. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், கிராமத்தின் பெயர், வட்டத்தின் பெயர், புல எண். பரப்பு, குத்தகை ஆணை எண். குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விபரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் வைத்து நன்கு பராமரிக்க வேண்டும்.

5. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.

6. குத்தகை வழங்கப்பட்ட பாறையில் குண்டுக்கல், ஜல்லி, அரவை கல், வேலிக்கற்கள், போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகூட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக் கூடாது.

7. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு II-ல் கண்டுள்ளவாறு உரிமவரி (சீனியரேஜ் தொகை) செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்துதல் வேண்டும்.

8. திருப்பூர் மாவட்ட கனிம கட்டமைப்பு அறக்கட்டளை (District Mineral Foundation Trust) நிதிக்காக சாதாரண கற்கள் எடுத்துச் செல்ல செலுத்தப்படும் சீனியரேஜ் தொகைக்கு 10% சதவீத தொகை மற்றும் அரசு அவ்வப்போது அறிவிக்கும் மாற்றங்களுக்கு ஏற்ப அறக்கட்டளை நிதி செலுத்தப்பட வேண்டும்.

9. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கனிமத்திற்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.

10. துணை / உதவி இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச் சீட்டில் வாகன எண். தேதி, புறப்படும் நேரம், செல்லும் இடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின் படி மேல் நடவடிக்கை எடுக்கப்படும்.

11. குத்தகை அனுமதி வழங்கப்பட்ட புலத்ததை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது.

12. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சாதாரண கற்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு சாதாரண கற்கள் லாரி/ வாகனங்கள் மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்ததையும் காட்டும் பதிவேட்டினைப் பராமரித்து வரவேண்டும்.

13. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப் பணி செய்யப்பட வேண்டும்.

14. அருகிலுள்ள பட்டா புலங்களுக்கு 7.5 மீ, வண்டிப்பாதை மற்றும் கிராம சாலைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். தேசிய நெடுஞ்சாலை, புகைவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள், பழங்கால சின்னங்கள் மற்றும் இதர நிலையான அமைப்புகளுக்கு ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.

15. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபராத நடவடிக்கை மேற்கொள்வதுடன் குவாரி குத்தகை உரிமம் இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.

16. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபராத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.

17. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அவ்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.

18. குவாரி குத்தகை உரிமம் காலாவதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.

19. அருகிலுள்ள பட்டா புலங்களுக்கும் கிராம பொதுமக்களுக்கும் எவ்வித இடையூறும் இன்றி குவாரிப்பணி மேற்கொள்ள வேண்டும்.

20. தன் சொந்த செலவிலேயே குவாரியில் குத்தகை வழங்கப்பட்ட விஸ்தீரணத்தை வட்ட அளவர் மூலம் அளந்து நான்கு எல்லைக்கும் கல்தூண்கள் நட்டு அமைத்துப் பராமரித்து வர வேண்டும்.

21. குவாரிக்குரிய நடைச்சீட்டுகளை கண்டிப்பாக குவாரியில் இருந்துதான் வழங்க வேண்டும். நடைச்சீட்டுக்களின் அடிக்கட்டைகளை குவாரியில் வைத்திருக்க வேண்டும்.

22. குவாரி செய்யப்படும் கனிமங்களை சுரங்கத்திட்டத்தில் குறிப்பிடப்பட்டுள்ளவாறு உரிமம் வழங்கப்பட்ட பரப்பில் மட்டும் இருப்பு வைக்க வேண்டும்.

23. குவாரியில் வேலை செய்யும் தொழிலாளர்களின் நலன் பேணப்பட வேண்டும். குழந்தைத் தொழிலாளர்களை குவாரிப் பணியில் ஈடுபடுத்தக்கூடாது.

24. குவாரியில் வேலை செய்யும் தொழிலாளர்களுக்கு காப்பீட்டுத் திட்டம் ஏற்படுத்தித் தர வேண்டும்.

25. அனுமதிதாரர் புராதனச் சின்னங்களுக்கோ, அரசாங்க சொத்துக்களுக்கோ எவ்வித சேதமும் இன்றி குவாரி செய்ய வேண்டும். அருகாமையில் உள்ள பட்டா நிலங்களுக்கு எவ்வித சேதமுமின்றி குவாரி செய்ய வேண்டும்.

26. அருகில் அமைந்துள்ள விவசாய நிலங்களுக்கு எவ்வித பாதிப்பும் இல்லாத வகையில் குவாரிப்பணி மேற்கொள்ள வேண்டும்.

27. வெடிபொருள் சட்டம் 1884ல் தெரிவிக்கப்பட்ட சரத்துக்கள்படி குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்குவாரி பணி செய்யப்பட வேண்டும்.

28. வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிய உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines mate) கொண்டு கல் குவாரியில் வெடி வைத்து பாறைகளை உடைக்க வேண்டும்.

29. சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையம் அறிவுறுத்தியுள்ளவாறு, தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய முன் அனுமதி சான்று பெற்று சமர்ப்பிக்கப்பட வேண்டும்.

30. குத்தகைதாரரால் செலுத்தப்படும் சீனியரேஜ் தொகைக்கு 2% வருமானவரி (TCS) அல்லது அரசால் அவ்வப்போது அறிவிக்கும் வருமான வரி தொகை தவறாமல் செலுத்தப்பட வேண்டும்.

(ஒம்)... க. விஜயகார்த்திகேயன்,
மாவட்ட ஆட்சியர்,
திருப்பூர்.

// உண்மை நகல் / உத்தரவுப்படி //

[signature] 14.12.2020

மாவட்ட ஆட்சியருக்காக,
திருப்பூர்.

பெறுநர்:

திரு. K.M.S. கருப்புசாமி,
த/பெ. சுப்பையகவுண்டர்,
1382/303-A, கருப்புசாமிபுதூர்,
மைவாடி, மடத்துக்குளம் வட்டம்.

[signature] 28/12/20

நகல்:

1. வருவாய் கோட்டாட்சியர், உடுமலை
2. வட்டாட்சியர், மடத்துக்குளம்
3. கிராம நிர்வாக அலுவலர், மைவாடி

} To Monitor and take all necessary measures to ensure that all the conditions and rules are followed & are not violated by the lessee
(Action taken report should be furnished atleast once in 6 months)

4. பொது இயக்குநர், சென்னை மண்டல சுரங்க பாதுகாப்பு இயக்ககம், சென்னை

5. மாவட்ட சுற்றுச் சூழல் பொறியாளர், தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம், திருப்பூர் தெற்கு

6. இருப்பு கோப்பு

Tiruppur District Collector's Order of Proceedings
Before: Dr.K.Vijayakarthikeyan, Ee.Aa.Pa

Na.Ka.203/2016/Mineral Date:28.02.2020

Subject: Minerals and quarries – Minor mineral – Ordinary stones and gravel sand – Tiruppur District – Madathukulam Taluk – Maivadi Village – 1.25.0 Hectares in S.F.No.481/1B (Part) – From the extent of patta - A 5-year lease license is granted for quarrying ordinary stones to one Mr.K.M.S.Karuppusamy, s/o. Subbiah Gounder.

Reference:

1. Application of Mr.K.M.S.Karuppusamy, s/o. Subbiah Gounder, 1382/303-A, Karuppusamy Pudhur, Maivadi, Madathukulam Date: .02.2016 (Received in this office on 29.03.2016.)
2. Letter of Tahsildar, Madathukulam Na.Ka.1616/2016/A3 Date: 04.10.2016
3. Letter dated 30.06.2017 issued by Revenue Commissioner, Udumalpet, (Na.Ka.203/2016/A2 dated 30.06.2017)
4. Letter dated 09.10.2017 issued by Superintending Engineer, Operating Circle, Coimbatore. (No.Ke.Po.E/ Coimbatore/ Se.2/ Minerals/ A.No.1016/2017 dated 09.10.2017)
5. Letter dated 27.10.2017 issued by Superintending Engineer, Electricity Distribution Circle, Udumalpet. (No.Me Pa Po/ Oo.Mi.Pa.Va/ Oo.Mi.Pa.Va./ Oo.Se.Po/ Podhu/ Ko. Collector/ A.No.1385/2017 dated 27.10.2017)
6. Letter dated 08.1.2018 issued by Power Concrete Corporation of India, Udumalpet (No.Sr-II/ UDPT/ TLM/ Mining/1443 dated 08.01.2018)
7. Letter dated 26.05.2018 issued by Power Concrete Corporation of India, Udumalpet (No.SRTS-III/UDPT/ TLC/ 243 dated 26.05.2018)
8. Survey Report dated 26.05.2018 issued by Assistant Director of Geology and Mining Department, Tiruppur
9. Notes dated 08.1.2018 by District Collector of Tiruppur, Na.Ka.203/2016/ Mineral dated 05.07.2018
10. Letter dated 30.07.2018 issued by Assistant Director of Geology and Mining Department, Tiruppur Na.Ka.203/2016 Mineral dated 30.07.2018.
11. Letter dated 21.11.2019 issued by Tamilnadu Environment Assessment Authority No.SEIAA- TN/F.No.7030/1 (a)/ EC No.4085/2019 dated 21.11.2019
12. Notes dated 26.02.2020 by District Head, Tiruppur Na.Ka.203/2016/Mineral dated 26.02.2020.
13. Letter dated 27.02.2020 issued by Thiru.K.M.S.Karuppusamy, S/o.Subbaiya gounder
14. Related Documents

Order:

1. One Mr.K.M.S.Karuppusamy, s/o. Subbiah Gounder had submitted an application dated 29.03.2016 along with necessary documents in order to obtain lease license under Tamil Nadu Minor Mineral Concession Rules, 1959 for quarrying ordinary stones in 1.25.0 Hectares in patta S.F.No.481/1B (Part) of Maivadi Village, Madathukulam Taluk, Tiruppur District.

2. Regarding the above application, Tahsildar, Madathukulam, Revenue Divisional Officer, Udumalpet and Deputy Director (Minerals) have conducted field inspection and submitted a report.

3. The Revenue Divisional Officer, Udumalpet had conducted the field inspection and filed the following report:

i. The land measuring 7.95.5 Hectare in S.F.No.481/1B (Part) of Maivadi Village, Madathukulam Taluk is in joint possession and enjoyment of Mr.K.M.S.Karuppusamy, s/o. Subbiah Gounder (1), Mr.Sivaraj, s/o. Subbiah Gounder (2) by virtue of Settlement deed bearing No.1395/2003 registered on the file of SRO, Kaniyur. In the said land, the brother agreed to set up quarry for a period of 5 years by executing a ratification deed on Rs.20/- stamp paper.

ii. The applicant's brother had already obtained a license for 5 years to dig ordinary stones and quarry sand in the portion of the aforesaid land measuring 1.25.0 punjai hectare vide Order of Proceedings of District Collector, Tiruppur dated 25.10.2010 bearing Na.Ka.No.5/mineral/2010 for a period of 5 years till 24.10.2015.

iii. The boundaries of the present field are defined and boundary stones are erected. There are no places of worship and no ancient signs in the present field. There is a farm house on the land adjoining its north-western boundary. Apart from this, there is no constructions.

iv. High and low electric poles do not pass across the said field for which the lease license is sought. There is no quarrying operation currently.

v. No objection has been received from the people in Maiwadi village till date for advertisement regarding the issuance of quarry license.

vi. Therefore, it has been recommended by the Revenue Divisional Officer, Udumalpet to issue quarry lease license for 1.25.0 Hectares in S.F.No.481/1B (Part) of Maivadi Village, Madathukulam Taluk in favour of Mr.K.M.S.Karuppusamy, s/o. Subbiah Gounder.

4. In response to the request to provide no-objection certificate regarding the East-West high voltage tower and cable track in the northern part of the application field, in the letters dated 09.10.2017 and 27.10.2017, Coimbatore iyakkam vatta merpaarvai poriyalar and Min pagirmana vatta perpaarvai poriyalar have stated that no High Tension tower or transmission line belonging to TANGEDCO is owned near the proposed site and 400 K.Vo. Maivadi-Thirunalvelu High Tension Transmission Lines belonging to PGCIL passes near the said land.

5. Following the aforementioned report, considering request to General Manager, Madathukulam Power Grid Corporation of India for issuance of no-objection certificate, as per letters 08.01.2018 and 26.05.2018, no-objection certificate was issued to S.F.No.481/1B (part), Maivadi Village, Madathukulam Taluk subject to following conditions:

    i. The applicant for carrying out quarry operation in his lands beyond 100 mts from 400 KV Udumalpet - Tirunelveli D/C line (POWERGRID LINE) by executing indemnity bond.

    ii. No excavation and mining shall be carried out underneath the EHT lines, and within a distance of 100 meters from the board lines.

    iii. The excavation shall be carried out only the Controlled Blasting Method.

6. The Deputy Director, Geology and Mines Department, conducted the field inspection and submitted the following report:

i. The patta for land measuring 7.95.5 Hectare in S.F.No.481/1B (Part) of Maivadi Village, Madathukulam Taluk is in joint names of Mr.K.M.S.Karuppusamy, s/o. Subbiah Gounder (1), Mr.Sivaraj, s/o. Subbiah Gounder (2). The joint patta holder namely Mr. Sivaraj, s/o. Subbiah Gounder had agreed for the applicant Mr.Karuppusamy to obtain a quarry lease license to extract ordinary stones and gravel soil for 5 years from the date of permission given by the District Collector on the said land and has given his consent by executing a ratification deed signed in the presence of a notary lawyer. The applicant Mr. Karpusamy has the right to apply for quarry lease license in the above application field.

ii. The quarry lease license issued to Mr.K.M.Karuppusamy vide Order of proceedings of District Collector, Coimbatore dated 10.05.2004 bearing No.544/2004/MM2 for land under application in S.F.No.481/1B (part) measuring an extent of 1.25.00 Hectare had expired. Moreover, quarry lease license issued to Mr.S.Sivaraj vide Order of proceedings of District Collector, Tiruppur dated 25.10.2010 bearing Na.Ka.No.5/mineral/2010 for land under application in S.F.No.481/1B (part) measuring an extent of 1.25.00 Hectare had expired on 24.10.2015.

iii. The land under this application is a flat area. It contains an asymmetric quarry where stone was broken during the previous quarry lease periods. Soils and waste rocks are found at 1 to 2 meters. Charnokite type rock deposits are found under it. These types of rock deposits are suitable for production of common stones, gravels and M-Sand.

iv. To the north of the application field, 50 meters away at S.F.No.475, there is a high voltage tower and an transmission line passing from East to West. A high tension transmission line is located about 50 meters east of the application field in a north-south direction. Excavation works to be carried out leaving 100 meters safety gap as per letter of Power Grid Corporation of India Limited bearing No. SRTS-III/UDPT/TLC/234 dated 26.05.2018 for the High Voltage tower and East-West transmission line located at S.F.No. 475 which is 50 meters north of the application field.

v. A safety distance of 50 meters should be provided to the high voltage line running to the east of the application field.

vi. Therefore, the Deputy Director, Department of Geology and Mines has recommended grant of stone quarry lease license for 5 years to Mr. K.M.S.Karupusamy son of Subbiah Gounder, under Section No. 19(1), 20 and 33 of the Tamil Nadu Minor Minerals Concession Rules, 1959, to carry out quarrying of ordinary stones and gravel soil in the area of 1.25.0 Hectares situated in S.F.No. 481/1B, Myvadi Village, Madathukulam Taluk, subject to the following conditions:
   - Quarry work should be carried out leaving a safety gap of 100 meters from High Voltage Tower and overhead transmission line situated at S.F.No.475, which is located 50 meters north of the application field as mandated by Power Grid Corporation of India Limited vide its letter No. SRTS -III/UDPT/TLC/234 dated 26.05.2018.
   - A safety distance of 50 meters should be provided to the high voltage line running to the east of the application field.
   - An approved mining plan and environmental clearance should be obtained for granting quarry lease license to extract ordinary stones

from land area of 1.25.00 hectare in patta S.F.No. 481/1B (part), Madathukulam Taluk, Maivadi Village.

7. Therefore, based on the recommendation and conditions of Tahsildar, Madathukkulam, Revenue Divisional Officer, Udumalai and Deputy Director (Mineral), 1.25.0 hectare in S.F.No. 481/1B (part) Madathukulam Taluk, Maivadi Village, has been considered as a suitable land for granting quarry license for ordinary stone and gravel for a period of 5 years subject to the conditions under the Rule No. 19 of Tamil Nadu Minor Minerals Rules, 1959, 05.07.2018 and as per the circular dated 05.07.2018 , it was requested to the applicant Mr.K.M.S.Karpusamy son of Subbiah Gounder to submit approved mining plan as per Rule No. 41 and 42 of the Tamil Nadu Minor Minerals Rules and compliance from District Environmental Impact Assessment Authority.

8. Based on that, the petitioner has received the mining plan approved by the Deputy Director of Geology and Mines Department on 30.07.2018 and the approval of the State Environmental Impact Assessment Commission dated 21.11.2019 and has submitted it along with relevant documents.

9. On the basis of the documents provided by the applicant, it was instructed by the circular dated 26.02.2020 to issue the mining license and to grant the lease, to pay the maintenance amount, land tax to the applicant, and to prepare the deed of lease on duly stamped paper in the form found in Appendix V of the Tamil Nadu Minor Mineral Concession Rules, 1959. Accordingly, the aaplicant has paid the above amounts under the appropriate head and prepared and submitted the lease deed as per rules.

10. Therefore, subject to conditions of Tahsildar, Madathukkulam, Revenue Divisional Officer, Udumalai and Deputy Director(minerals), and the State Environmental Impact Assessment Authority, quarry lease license is issued to Mr.K.M.S.Karuppusamy son of Subbiah Gounder, for the land measuring 1.25.00 hectare in S.F.No .481/1B (part) of Tiruppur District, Madathukkulam Taluk, Maivadi Village and subject to the following conditions as per rule 19(1), 20 and 22 of 1959 Act for 5 years from 28.02.2020 to 27.02.2025 from the date of execution of the lease agreement.

    - If any encroachment is found in the vicinity of any government land, criminal action will be taken and the lease license will be canceled without any prior notice.

    - In the north of the application field, high voltage tower and the east-west power transmission line are located 50 meters away in S.F.No. 475, and the quarrying work should be done by leaving a safety distance of 100 meters as stated in Power Grid Corporation of India Limited's letter No. SRTS-III/UDPT/TLC/234 dated 26.05.2018.

    - A safety distance of 50 meters should be provided for the high tension cable situated to the east of the application field.

Encl: General Conditions.

((Om)K.Vijaykarthikeyan,
District Collector,
Tiruppur.

//True Copy/as per order//

For District Collector
Tiruppur

To

Thiru.K.M.S.Karuppusamy,
S/o.Subbaiya gounder,
1382/303-A, Karuppusamy Pudur,
Myvadi,
Madathukkulam.

Copy to:-

1.Revenue Commissioner – Udumalpet 2. Revenue Collector – Madathukkulam 3. Village Administrative Officer – Myvadi	To monitor and take all necessary measures to ensure that all the condition and rules are followed and are not violated by the lessee (Action taken report should be furnished atleast once in 6 months

4. General Director, Mine Safety Directorate of Chennai
5. District Environmental Engineer,
   Tamilnadu Pollution Control Board, Tiruppur South

6. Balance Files

General Conditions:

1. Considering the date of sanction of the Lease Agreement to be the date of commencement of quarry operation, the Environmental Clearance Certificate issued by the State Environmental Impact Assessment Authority (SEIAA) is valid only for a period of 5 years.

2. The special conditions enumerated in letter dated 05.09.2019 bearing SIEAA-TN/F.No.7030/1(a)/EC No.4085/2019 of State Environmental Action Impact Assessment Commission should be strictly observed while carrying out quarrying operation.

3. The lessee shall paint and earmark the leased area clearly showing the boundaries of the leased area and maintain it for the entire lease period.

4. The lessee shall keep a notice board near the quarry containing details like name of the lessee, name of the village, name of the taluk, S.No., Extent, Lease Deed Doc.No, Lease period, name of the element etc. at his own expense.

5. The road facilities leading to the quarry shall be constructed by the lessees on their own.

6. Only small minerals such as cobblestone, gravel, crushed stone, fence stones etc. are allowed to be broken from the leased land. Polished cubic stones for the purpose of exporting it to foreign countries should not be excavated.

7. For the above type of stones transported from the quarry, seigniorage fee shall be paid as per Appendix 2 of the Tamil Nadu Minor Mineral Concession Rules, 1959. Payment of seigniorage fee shall be made without any objection as per the changes notified by the Government from time to time.

8. 10% of the seigniorage fee shall be paid to District Mineral Foundation Trust for transport of ordinary stones and the same shall be paid to the Trust Fund as per the notification issued by the Government from time to time.

9. There should be proper accounting and proper maintenance of books for mineral transported from the leased land. They should be submitted without fail if requested to be produced for inspection by the concerned officers.

10. The lessee or his authorized person should issue the proper consignment slip with the office stamp and signature stamp of the Assistant Director of Geology and Mines Department after duly mentioning the vehicle number, date, time of departure and destination in the general consignment slip issued to the vehicles. If there are any mistakes in the above specification or if the columns are not filled, the vehicle will be seized and fined and the lessee will be held responsible and further action will be taken as per Mineral Rules.

11. The lessee shall not sub-lease or sell the premises for which lease permission is granted, in whole or in part, to any person.

12. The lessee shall maintain a register showing how much rough stone has been taken from the quarry and how much rough stone has been sent out by trucks/vehicles every day.

13. The lessee shall ensure that the quarrying shall be carried out without any disturbance to the patta lands adjacent to the leased area.

14. Quarrying operations should be carried out at a distance of 7.5 m away from nearest patta lands and 10 m distance from the village pathway. Quarries should be kept at a safety distance of 50 m from national highways, railways, public works, canals, areas for public use, electricity and telephone lines, places of worship, ancient monuments and other fixed structures.

15. The lessee has to mine only on the leased area. If it is found that the quarrying is done in an additional area, action will be taken to cancel the mining lease license and penal action will be taken.

16. If the conditions of the lease are violated, the District Collector has the power to cancel the lease, impose fines for default or institute criminal proceedings. In case of cancellation of the lease, all the sums, including the security deposit, will accrue to the Government.

17. The lessee shall carry out the mining operations subject to the provisions contained in the Tamil Nadu Minor Mineral Concession Rules, 1959 and the regulations notified by the Government from time to time.

18. A quarry lease license shall not be renewed or extended for any reason after its expiry.

19. Quarrying work should be carried out without any disturbance to nearby Patta lands and village people.

20. At his own expense, the leased area of the quarry should be measured by Surveyor and stone pillars should be erected and maintained on all four boundaries.

21. Quarry tickets must be issued from the quarry itself. Register of footfall should be kept in the quarry.

22. Minerals to be mined shall be stocked only in the licensed area as specified in the mining plan.
23. The welfare of the workers working in the quarry should be maintained. Child labor should not be engaged in quarrying.

24. An insurance scheme should be established for the workers working in the quarry.

25. The permittee shall carry out quarrying without any damage to ancient monuments or government property. Quarrying should be carried out without any damage to the nearby patta lands.

26. Quarry work should be carried out in such a way that there is no harm to the agricultural lands located nearby.

27. According to the provisions of the Explosives Act, 1884, the quarrying work should be carried out without any harm to the public or livestock, with the use of a small amount of explosives, without scattering stones and without causing much noise.

28. Explosives should be procured only from Government Licensed Dealers and blasting should be done in the quarry by suitably licensed/authorized blasters (Blaster/Mine mate).

29. As directed by the Environmental Impact Assessment Authority, the Tamil Nadu Pollution Control Board should obtain and submit the pre-clearance certificate.

30. 2% Income Tax (TCS) or such amount as notified by the Government from time to time shall be paid regularly on the seigniorage fee paid by the lessee.

To

Thiru.K.M.S.Karuppusamy,
S/o.Subbaiya gounder,
1382/303-A, Karuppusamy Pudur,
Myvadi,
Madathukkulam.

Copy to:-

1.Revenue Commissioner – Udumalpet 2. Revenue Collector – Madathukkulam 3. Village Administrative Officer – Myvadi	To monitor and take all necessary measures to ensure that all the condition and rules are followed and are not violated by the lessee (Action taken report should be furnished atleast once in 6 months

4. General Director, Mine Safety Directorate of Chennai
5. District Environmental Engineer,
   Tamilnadu Pollution Control Board, Tiruppur South
6. Balance Files

TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2005231552278 DATED: 09/07/2020.

PROCEEDINGS NO.F.1415TPS/RS/DEE/TNPCB/TPS/A/2020 DATED: 09/07/2020

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. KMS KARUPPUSAMY QUARRY , S.F.No. 481/1B, MAIVADI villageMadathukulam Taluk and Tiruppur District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. Unit's application for CTO direct through OCMMS dated 21.02.2020 and resubmitted with additional details on 09.06.2020.
2. SEIAA TN/F. No. 7030/1(a)/EC No.4085/2019 dated 21.11.2019.
3. District Collector, Tiruppur Approval Na. Ka. 203/ Kanimam/ 2016 dated 28.02.2020.
4. IR.No : F.1415TPS/RS/AE/TPS/2020 dated 03/07/2020.
5. Minutes of the 181th DLCCC meeting held at O/o DEE, TNPCB, Tiruppur South on 06.07.2020 .

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . KMS KARUPPUSAMY QUARRY
S.F No.481/1B,
MAIVADI Village,
Madathukulam Taluk,
Tiruppur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending November 20, 2024

A. Shanmugam Digitally signed by A Shanmugam Date: 2020.07.10 15:36:56 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUPPUR SOUTH

To

Pin: 642126

Copy to:

1.The Commissioner, MADATHUKULAM-Panchayat Union, Madathukulam Taluk, Tiruppur District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of kind information.

4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Rough Stone	90815	Cu.m/Five Years
2.	Topsoil	2640	Cu.m/Five Years
3.	Weathered formation	2496	Cu.m/Five Years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I	**Point source emission with stack :**			
Stack No.	**Point Emission Source**	**Air pollution Control measures**	**Stack height from Ground Level in m**	**Gaseous Discharge in Nm3/hr**
II	**Fugitive/Noise emission :**			
Sl. No.	**Fugitive or Noise Emission sources**	**Type of emission**	**Control measures**	
1.	Dust Suppression	Fugitive	Water sprinkler system	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks

Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO_2)	Annual 24 hours	microgram/m3 microgram/m3	50 80	20 80
2.	Nitrogen Dioxide (NO_2)	Annual 24 hours	microgram/m3 microgram/m3	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m3 microgram/m3	60 100	60 100
4.	Particulate Matter	Annual	microgram/m3	40	40

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m3 microgram/m3	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m3 miligram/m3	02 04	02 04
8.	Ammonia (NH_3)	Annual 24 hours	microgram/m3 microgram/m3	100 400	100 400
9.	Benzene (C_6H_6)	Annual	microgram/m3	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m3	01	01
11.	Arsenic (As)	Annual	nanogram/m3	06	06
12.	Nickel (Ni)	Annual	nanogram/m3	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
IndustrialArea	**75**	**70**

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install retrofit emission control device, with atleast 70% Particulate matter reduction efficiency on all DG sets with rated capacity more than 125 KVA installed within the industrial premises before 30.06.2020 or otherwise the unit should be shifting to gas based generators by employing new gas based generators. The retrofit emission control device should be tested from one of the five laboratories recognised by CPCB.

Additional Conditions:

1. The quarry shall adhere to the Ambient Air Quality / Ambient Noise Level standards prescribed by the Board.
2. The quarry shall operate and maintain water sprinkling arrangements to suppress the fugitive dust emission during mining operation.
3. The unit shall develop adequate green belt area in and around the quarrying area.
4. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table, etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag, etc.,
5. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.

A. Shanmugam

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUPPUR SOUTH

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

A. Shanmugam Digitally signed by A. Shanmugam Date: 2020.07.10 15:37:47 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUPPUR SOUTH

TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2005131552278 DATED: 09/07/2020.

PROCEEDINGS NO.F.1415TPS/RS/DEE/TNPCB/TPS/W/2020 DATED: 09/07/2020

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. KMS KARUPPUSAMY QUARRY , S.F.No. 481/1B, MAIVADI villageMadathukulam Taluk and Tiruppur District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) -- Issued- Reg.

Ref: 1. Unit's application for CTO direct through OCMMS dated 21.02.2020 and resubmitted with additional details on 09.06.2020.
2. SEIAA TN/F. No. 7030/1(a)/EC No.4085/2019 dated 21.11.2019.
3. District Collector, Tiruppur Approval Na. Ka. 203/ Kanimam/ 2016 dated 28.02.2020.
4. IR.No : F.1415TPS/RS/AE/TPS/2020 dated 03/07/2020.
5. Minutes of the 181th DLCCC meeting held at O/o DEE, TNPCB, Tiruppur South on 06.07.2020

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . KMS KARUPPUSAMY QUARRY
S.F No.481/1B,
MAIVADI Village,
Madathukulam Taluk,
Tiruppur District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed

This CONSENT is valid for the period ending November 20, 2024

A. Shanmugam

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUPPUR SOUTH

Tiruppur District.,

Pin: 642126

Copy to:

1.The Commissioner, MADATHUKULAM-Panchayat Union, Madathukulam Taluk, Tiruppur District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of kind information.

4. File

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.

2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.

3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.

4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.

5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.

6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.

7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.

8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.

9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.

10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.

11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.

12. The occupier shall maintain good house-keeping within the factory premises.

13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.

14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.

15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).

16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
    a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
    b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form–4 before the end of the subsequent 30th June of every year (if applicable).
    c) Yearly Environmental Statement for the period from 1st April to 31st March in Form –V before the end of the subsequent 30th September of every year(if applicable).

17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.

18. The issuance of this consent does not authorize or approve the construction of any physical structures

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

A. Shanmugam

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUPPUR SOUTH

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Rough Stone	90815	Cu.m/Five Years
2.	Topsoil	2640	Cu.m/Five Years
3.	Weathered formation	2496	Cu.m/Five Years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.8	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1				
1.	pH		5.5 to 9				
2.	Temperature	oC	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO4)	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH3)	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium(as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates(as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35	Radioactive materials b).	micro	-				

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
   a. Industrial Cooling, Spraying in mine pits or boiler feed.
   b. Domestic purpose.
   c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.

    i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.

    ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.

    iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.

    iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

    v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The quarry shall treat and dispose the sewage through septic tank followed by dispersion trench arrangements.
2. The quarry shall not generate trade effluent at any stage of its quarrying and mining activity.
3. The quarry shall comply with all the conditions stipulated in the Environmental clearance issued to the quarry vide Lr. No. SEIAA TN/F. No. 7030/1(a)/EC No.4085/2019 dated 21.11.2019.
4. The quarry shall carry out the rough stone and gravel mining operation as per the conditions stipulated in the mining plan approved by Assistant Director (Mining and Geology), Tiruppur.
5. The quarry shall comply with the conditions stipulated in the mining lease order issued to the quarry by the District Collector, Tiruppur vide Na. Ka. 203/ Kanimam/ 2016 dated 28.02.2020.
6. The mining operation and the vehicle movements shall not cause water and air pollution.
7. The drilling and blasting operation shall not cause noise and vibration to the neighbouring community.
8. The mining operation shall not make any adverse impact on the flora and fauna in the nearby area.
9. The mining operation shall not make any adverse impact to the nearby habitations.
10. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table, etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag, etc.,
11. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.

A. Shanmugam

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUPPUR SOUTH

Anytime / Anywhere e-Services

Department of Survey and Settlement
Government of Tamil Nadu

+A A -A

Land Records - Verify whether Land is Government or Private

Home

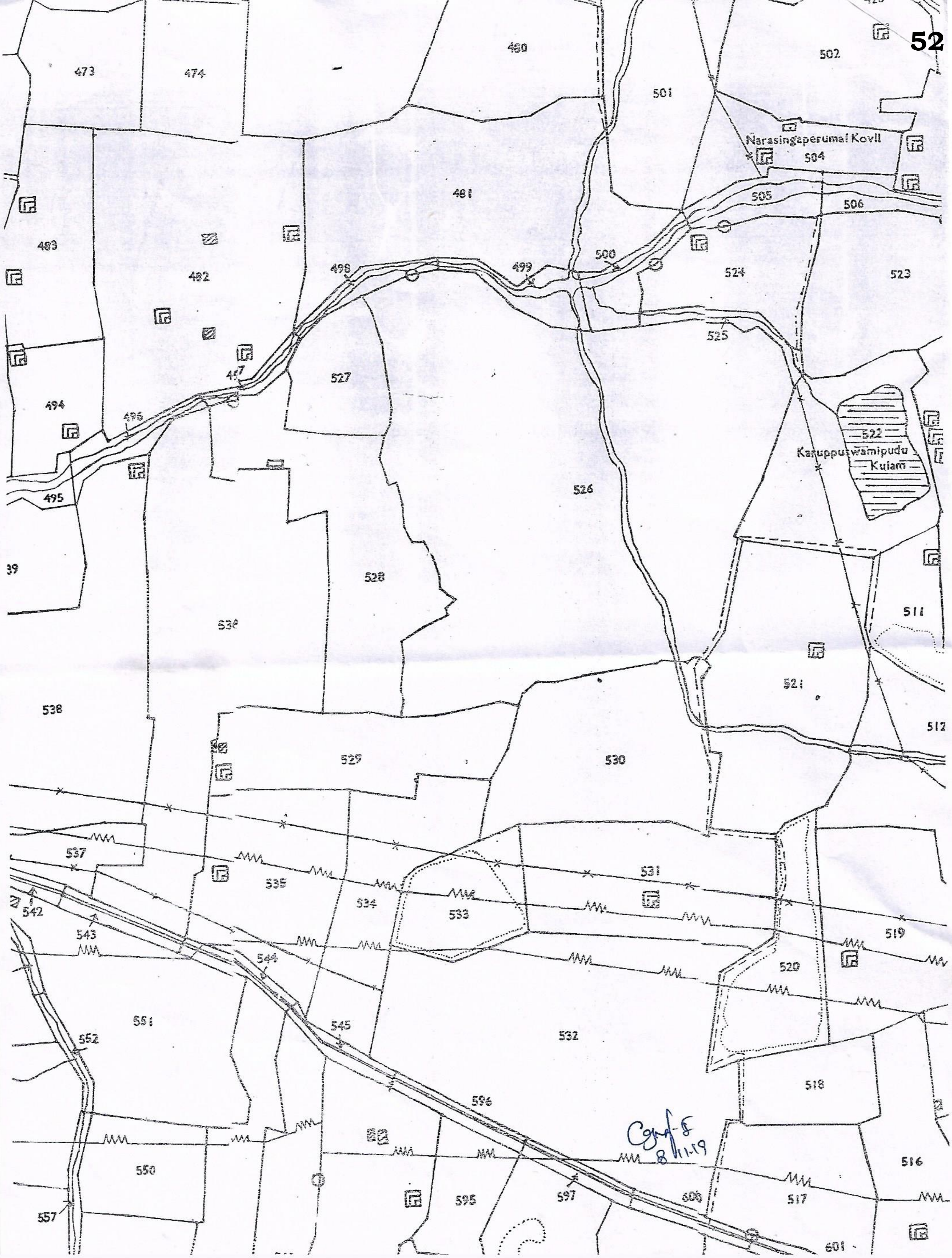
District*	Tiruppur
Taluk*	MADATHUKULAM
Village*	MAIVADI 1-2
Survey Number*	530
Sub Division Number*	1B
	This is a Government Land

Help | Web Administrator | Terms of Use | Accessibility Statement | Website Policy | Feedback | Contact Us | Disclaimer | Useful Links

The Content is owned, maintained and dynamically updated by Department of Survey and Settlement, Government of Tamil Nadu.
It is designed and developed by Tamil Nadu State Centre of National Informatics Centre (NIC),
Ministry of Electronics & Information Technology, Government of India.

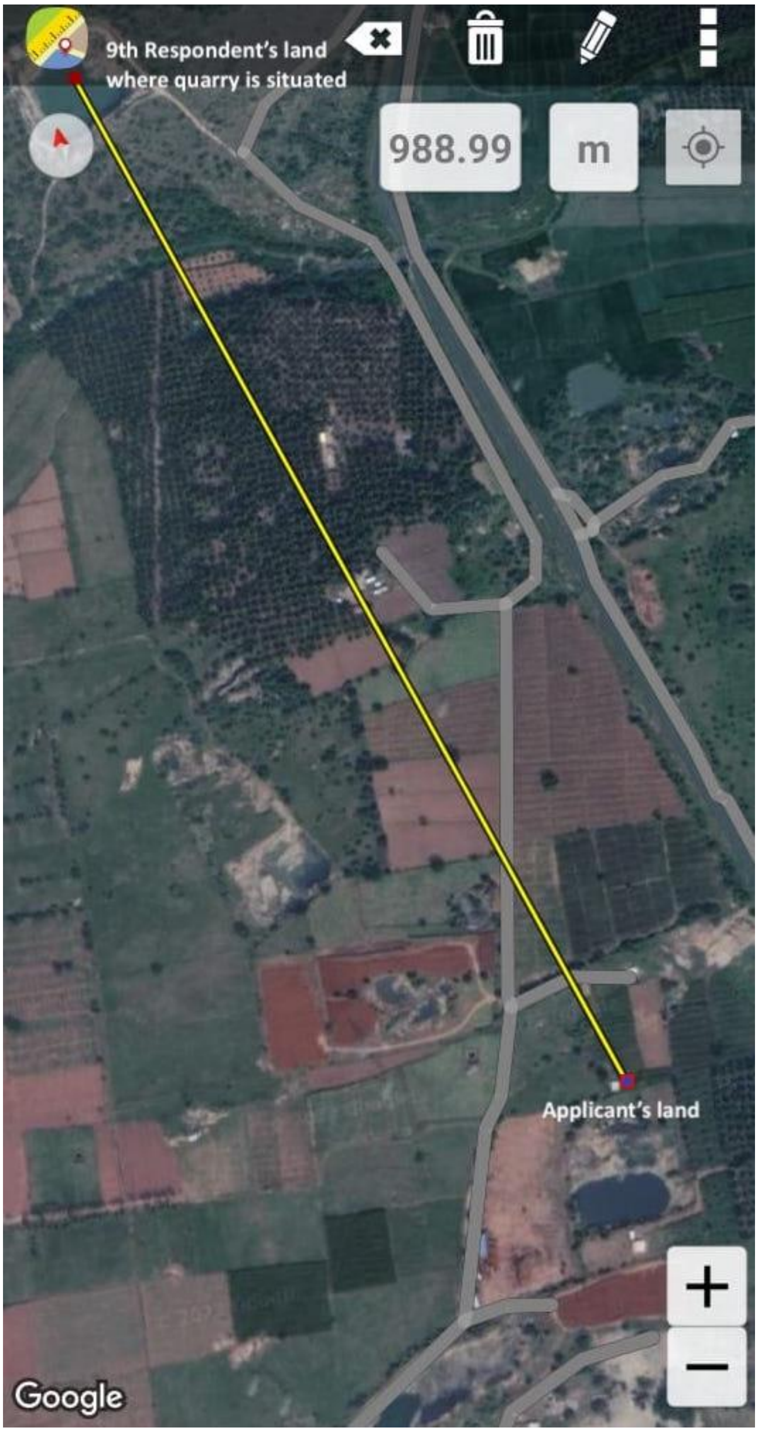
This portal is best viewed in 1024 x 768 resolution in Mozilla 38+, Google Chrome 45+, Edge Browsers

Last Updated : 12 August , 2022


473
474
480
502
501
Narasingaperumal Kovil
504
505
506
481
483
482
498
499
500
524
523
525
527
447
494
496
495
522
Karuppuswamipudu Kulam
526
39
528
536
511
538
521
512
529
530
537
535
534
533
531
519
542
543
544
520
551
552
545
532
518
596
550
516
557
595
597
600
517
601

PHOTOGRAPHS

DISTANCE FROM 9TH RESPONDENT'S LAND TO APPLICANT'S LAND



DISTANCE FROM PATHWAY TO THE APPLICANT'S LAND